

District

Magistrate

Hapur

Ref. No 643/NAT-120/OA-109/2023

Dated: 22/7/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report of the Joint Committee in compliance of Hon'ble National Green Tribunal, New Delhi Order dated 20.02.2023 in Original Application No-109/2023 Sanjay Tiwari Versus Union of India & Ors.

Respected Sir,

With reference to the above-mentioned subject, the Joint Committee inspected the premises of M/s Environ Waste Connections LLP, BN 102-104, Phase III, MG Road Hapur on 23.03.2023 and 06.07.2023. The factual and action taken report furnished by the Joint Committee in compliance of Hon'ble National Green Tribunal order dated 20.02.2023 in OA No-109/2023 Sanjay Tiwari Versus Union of India & Ors. is hereby annexed for kind perusal and further necessary action and directions.

Enclosure: Joint report.

Yours Sincerely



(Purna Sharma)
District Magistrate
Hapur

Copy to:

- 1- Member Secretary, Central Pollution Control Board, New Delhi.
- 2- Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow.
- 3- Member Secretary, State Level Environment Impact Assessment Authority, Uttar Pradesh
- 4- Regional Officer, U.P. Pollution Control Board, Ghaziabad for necessary action.



District Magistrate
Hapur

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 109 OF 2023

IN THE MATTER OF:

Sanjay Tiwari

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

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FILED BY

(Purna Sharma)
District Magistrate
Hapur

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.109/2023

In the matter of:

Sanjay Tiwari

...Applicant

Versus

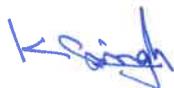
Union of India & Ors.

...Respondent(s)

**STATUS REPORT ON BEHALF OF THE JOINT COMMITTEE OF DISTRICT
ADMINISTRATION, HAPUR, CENTRAL POLLUTION CONTROL BOARD, SEIAA,
UP AND UTTAR PRADESH POLLUTION CONTROL BOARD WITH RESPECT TO
ORDER DATED 20.02.2023**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the instant matter was taken up by this Hon'ble Tribunal as an Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010.
2. That in the said application, it has been alleged that M/s Environ Waste Connections LLP (Respondent No. 7) is not complying with conditions of the Environmental Clearance issued by SEIAA, UP vide Letter number 713/Parya/SEAC/4134-4488/2018 dated 05.03.2019. Further allegations have been made with regards to non-compliance of Bio-



Medical Waste Management Rules, 2016 with regards to unscientific dumping of Bio-Medical waste without treatment, non-tracking of transport of waste through barcode system among others.

3. That in view of above averments, Hon'ble Tribunal had constituted a Joint Committee of Central Pollution Control Board, SEIAA, UP, Uttar Pradesh Pollution Control Board and District Magistrate, Hapur for carrying out site visit, collecting relevant information and submission of factual and action taken report. Relevant part of said order passed on 20.02.2023 is as follows:-

"...3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for the purpose whereof, we constitute a joint Committee comprising CPCB, SEIAA Uttar Pradesh, UPPCB and District Magistrate, Hapur who shall visit the site, collect relevant information inter-alia including authorization granted by UPPCB, designed capacity of facility and pollution control devices retrofitted and submit a factual and action taken, if any, report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. District Magistrate, Hapur will be nodal agency for coordination and compliance..."

4. That in compliance of above mentioned order of Hon'ble Tribunal, the said site i.e. Common Bio-medical Waste Treatment Facility (CBWTF) of

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M/s Environ Waste Connection LLP operating at BN-102-104, Phase III, MG Road Industrial Area, Hapur (This is UP. Govt. Notified Industrial Area) were inspected by the Joint team comprising of Shri Ankit Verma, SDM-Collectorate, Hapur, Smt. Youthika, Scientist 'D', Central Pollution Control Board, New Delhi, Shri T.U. Khan, Member, SEAC-2, UP and Shri Kishan Singh, Assistant Environmental Engineer, UPPCB, Ghaziabad on dated 23.03.2023 Shri Vijay Kumar, Director & Shri Vivek Gupta as factory representative was present at the time of inspection. At the time of inspection, the incinerator was not in operation. Committee has decided that CBWTF should be visited at the time of operation of incinerator. Committee has again inspected the said CBWTF on 06.07.2023 in the presence of Mr. Rohit Gupta.

5. SEIAA, UP vide letter 713/Parya/SEAC/4134-4488/2018 on dated 05.03.2019 issued Environmental Clearance for establishment of CBWTF at BN-102-104, Phase – 3rd UPSIDC M.G. road industrial area Hapur. For Rotary Kiln Incinerator-300kg/hr, Static Incinerator-300kg/hr, Autoclave-01-250kg/hr, Autoclave-02-250kg/hr, Shredder-1-250kg/hr, Shredder-2-250kg/hr. Copy of Environmental Clearance issued to the CBWTF is annexed as **Annexure I**. Whereas there is static incinerator of 300kg per hour is installed as per factory representative one incinerator is installed


SEIAA.



on the presently availability of Bio – Medical waste whereas they have the permission of both rotary and static incinerator.

6. In compliance of Environmental Clearance CBWTF has submitted the yearly environmental compliance report of stipulated conditions of Environmental clearance (April 2020 to March 2021) on April 2021 in Ministry of Environment, Forest & Climate Change Integrated Regional Office Lucknow (annexed as **Annexure-II**). IRO MOEF Lucknow has sent the certified compliance report vide letter no. VII/Env/SCL-UP/2196/432 dated 21-12-2021 to Member Secretary SEIAA with copy to Mr. Rohit Gupta, Director of CBWTF with observation (annexed as **Annexure-III**). Director CBWTF has submitted the Action Taken Report vide letter – Nil Dated 28-12-2021 to the Director IRO office MOEF Lucknow (annexed as **Annexure-IV**).

7. In Environment Clearance specific condition no. 16 states that:-

“Project Proponent should develop green belt at least minimum 33% of the plant premises as per CPCB guidelines with native species / pollution absorbing species.”

Committee gone through the documents that the area of the plot of CBWTF 3058.12 Sq. mtr. Whereas the green belt inside the premises about 300 Sq. mtr at present and other space is not available inside the premises for green belt purpose. In view of this, this condition is not fully

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complied. However, director of CBWTF informed that in-front of the factory premises about 300 Sq. mtr green belt developed & maintained by CBWTF. Committee suggest to the proponent they have to take the permission / MOU of competent authority for the above green belt area because this industrial area under UPSIDA. Photographs are below:-



8. That vide Identification No. EC22A032UP112404, File No. 21-31/2022-IA-III dated 25.05.2022, the CBWTF has obtained environmental clearance from MoEF&CC, Government of India for expansion for installation of Rotary kiln based hazardous waste incinerator of capacity 500 kg/hour. The said incinerator has not been installed as it is proposed as future expansion. Copy of environmental clearance obtained for expansion is annexed as **Annexure-V**.


UPSIDA



9. That the CBWTF has been granted No-objection certificate for capacity of 450 MTD by UP Pollution Control Board's letter number 13359/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2018 Dated:- 06/11/2018 for establishment of industry. Copy of No-objection certificate issued to the CBWTF is annexed as **Annexure VI**.

10. That the CBWTF has been issued Consent to Operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for Bio Medical Waste- 576 MT/month and same is valid till 31.12.2023. Copy of Consent to Operate issued to the CBWTF is annexed as **Annexure VII**.

11. That the authorization under the provisions of Biomedical Waste Management Rules, 2016 has been issued to the said CBWTF and is valid up to 31.08.2027. Copy of said Authorization issued to the CBWTF is annexed as **Annexure-VIII**.

12. That the authorization under the provisions of Hazardous Waste Management Rules, 2016 has been issued to the said CBWTF and is valid up to 08.01.2025. Copy of said Authorization issued to the CBWTF is annexed as **Annexure-IX**.

13. That the CBWTF has obtained permission from UP Ground Water Department for abstraction of 10 KLD of ground water vide Registration


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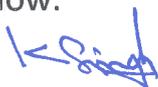


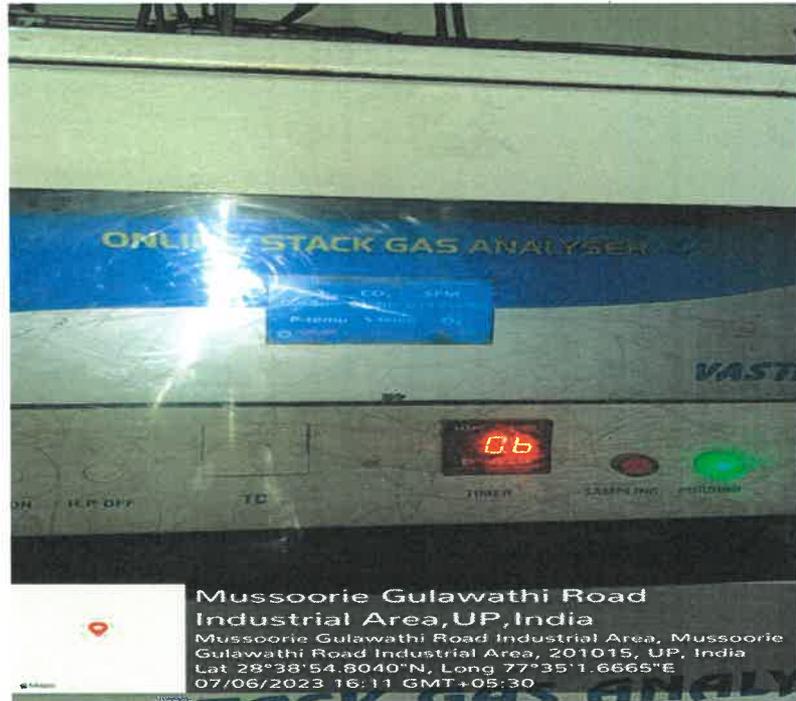
No. 202106000444 and same is valid up to 08.08.2026. Copy of NOC issued by UPGWD is annexed as **Annexure-X**.

14. That out of above approved machinery, LSHS fired one Static Incinerator of 300 kg/hour, two Autoclaves of capacity 250 kg/hour each and two Shredders of capacity 250 Kg/hour were found installed on site and for treatment of biomedical waste. During inspection, incinerator and autoclave were found operational. The temperature of the first chamber of the incinerator was found to be 848 degree Celsius and the second chamber was 1045 degree Celsius at 04:11pm and the temperature of the working autoclave was found to be 122.32 degree Celsius. Photographs of same are present below.

15. That for purpose of control of air pollution, the CBWTF has installed air cooling tower, venturi dust collector, bag house and a stack of height 35meter from ground level attached with the incinerator. Besides this, Online Continuous Emission Monitoring System (OCEMS) has also been installed for real time monitoring of pollutants and temperature and same is linked with Central Pollution Control Board and the State Pollution Control Board. Also, the secondary chamber of the incinerator has been upgraded to ensure requisite retention time. The SPM emissions during monitoring were showing 39.8 mg/Nm³. Photographs of same are present below.


SR/IAA





16. That the main source of water pollution in the CBWTF is washing of floor, equipment's and vehicles. CBWTF has been installed an Effluent Treatment Plant (ETP) of capacity 3.0 KLD for catering to effluent generated from these activities. The units of ETP are Screen Chamber, Oil & Grease Trap, Equalization Tank, Reaction Tank, Flocculator, Primary Tube Settler, Aeration Tank-1, Aeration Tank-2, Secondary Tube Settler, Chlorine Contact Tank, Sand Filter, Activated Carbon Filter, Treated Water Store Tank, Sludge drying beds, reuse water supply system etc. At time of inspection was ETP found in operational. During the inspection, the sample of ETP treated effluent was collected and analysed in Uttar Pradesh Pollution Control Board, Regional Laboratory, Ghaziabad. As per the analysis report parameters of treated effluent is within prescribed

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standards report is attached as **Annexure-XI**. During the inspection it was found that CBWTF are using the ETP treated water for vehicle washing, gardening etc. Proponent has informed that they are adopting the zero liquid discharge.



ETP Photographs

17. That the incinerator ash, ETP Sludge and other hazardous waste generated from the CBWTF is disposed through authorised TSDF agency, namely M/s Bharat Oil Waste Management Ltd., Kanpur Dehat, UP. MOU / Agreement is attached as Annexure-XII.

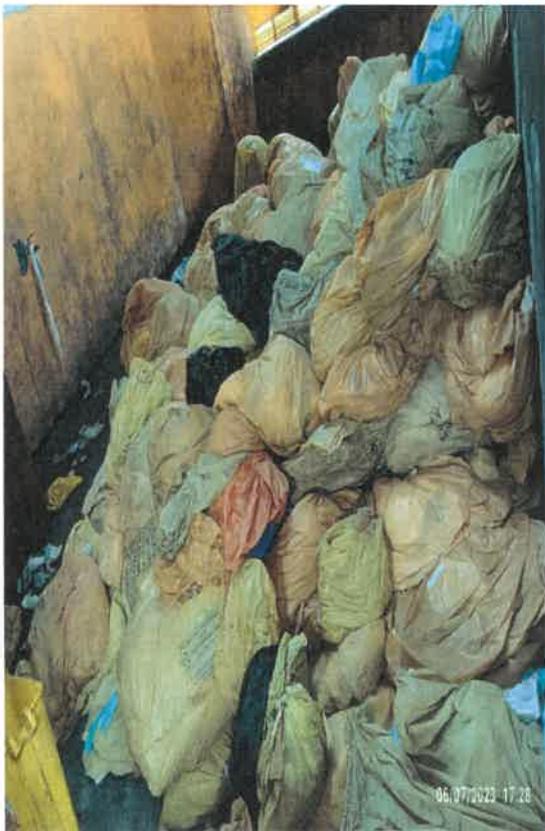
18. CBWTF has Covered storage facility for storage of bio-medical waste in the premises as per bio-medical rules 2016 as amended. No bio-medical waste was found outside of premises in open place.

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K Singh

19. As per information provided by the CBWTF that total working HCF members presently are 998 out of which only 19 HCF are following the bar-coding system rest are not complying. CBWTF has issued the letter to the HCF to follow the bar-coding system and copy to UPPCB. Committee observed that bar-coding system is not fully implemented by the HCF / CBWTF.

20. During the visit, it was observed that some black and red bags were found mixed with yellow category waste and yellow category waste was found mixed with blue category waste, as shown in figure below:



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21. That the CBWTF is presently receiving waste from seven districts, namely Saharanpur, Muzaffarnagar, Bijnore, Meerut, Ghaziabad, Hapur and Gautam Buddha Nagar. The transportation of bio-medical waste from the health care facility to CBWTF through own vehicles. All vehicles have GPS tracking system enabled **the detail of the vehicles are attached as annexure-XIII.**

22. During the inspection dated 23-03-2023 was found that CBWTF using diesel as a fuel in incinerator, UPPCB representative has informed to the committee that the Commission for Air Quality Management in National Capital Region and Adjoining Areas New Delhi. In exercise of its powers under Section 12 of the Act had vide Direction No. 65 issued on 23rd June, 2022 directed that standard list of fuels in NCR to be adopted. The said directions came into effect from 1st October, 2022 in areas where PNG infrastructure and supply is already available and from 1st January, 2023 in areas where PNG infrastructure/supply is not available. As per these directions use of HSD (Diesel) has not been permitted. Copy of said directions is annexed as **Annexure-XIV.** That the Commission for Air Quality Management in National Capital Region and Adjoining Areas has issued an addendum to Direction No. 65 on 3rd April, 2023 and again not permitted HSD for industrial/refractory kilns/furnaces etc. Copy of said addendum is annexed as **Annexure-XV.**

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23. Committee member of UPPCB has informed that in view of above default, UPPCB has issued the show-cause notice to CBWTF vide letter no.H-920341/C1/VAYU-148/KA.BA.NO-Parya-Chatipurthi/2023dated 21-04-2023 for imposing the environmental compensation annexed as **Annexure-XVI**. CBWTF representative has submitted the representation against the show-cause notice to the board. On the basis of industry representation, Show cause notice has been revoked with imposing of environmental compensation Rs. 10, 40,000/- vide H.O. UPPCB letter no. H97930/C-1/BMW-11/show cause notice--revoked/2023 dated 19/07/2023 (annexed as **Annexure-XVII**).

The present status report may kindly be taken on record.


(Kishan Singh)
AEE, UPPCB
Ghaziabad


(Youthika)
Scientist 'D'
CPCB, New Delhi


(T.U. Khan)
Member, SEAC-2
(SEIAA, U.P.)


(Ankit Kumar Verma)
Sub-Divisional Magistrate
Gharhmukteshwar, Hapur

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Rohit Gupta,
M/s Environ Waste Connections LLP
BN 102-104, Phase-III, UPSIDC,
MG Road Indl. area,
Hapur, U.P- 201015

Ref. No. 713/Parya/SEAC/1134-4488/2019

Date: 05 March, 2019

Sub: Environmental Clearance for Proposed Project of Common Biomedical Waste Treatment Plant, Town-Hapur, Plot No. 102-104, District- Hapur, U.P., M/s Environ Waste Connections LLP, Regarding.

Dear Sir,

Please refer to your application/letters 18-09-2018, 25-03-2018, 30-11-2018, 19-12-2018 & 10-1-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meeting held on 01-03-2019 and has recommended approval of the project.

A presentation was made by Shri Rohit Gupta, project proponent along with their consultant M/s Prakrit Consultant Services. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Proposed Project of Common Biomedical Waste Treatment Plant, Town- Hapur, Plot No.- 102-104, District- Hapur, U.P., M/s Environ Waste Connections LLP.
2. M/s. Environ Waste Connections LLP are proposing to setup a Common Bio Medical Waste Treatment Facility (CBWTF) where Bio Medical Waste generated by surrounding member health care establishments shall be collected, transported, treated & disposed of as per Bio-Medical Waste (Management & Handling) Rules, 2016.
3. Per bed per day - 250 gm -400 gm. (As per CPCB/MOEF/IMA Report).
4. Total Bio-Medical Waste generated per day= 250gm X 40000 = 10 MT /day (Minimum) however, actual quantum of waste is more than 10-15 MT /day in 75 KM coverage.
5. Salient Features of the Project:

Particulars	Details
Company Name	M/s. Environ Waste Connections LLP
Location	Plot BN- 102-104, MG Road, Industrial Area Dist.Hapur (UP) Pine Code-201015
Category of the project	Item - 7 (d) (a) of the Schedule-Gazette Notification, MoEF CC, Govt of India dated 17th April 2015
Land Area	0.75 acre
Khasra Number	102-104
Estimated Project Cost	550 Lacs
No. Vehicles required for collection & transportation of waste	8
Water Requirement	10 KLD
Man Power Requirement	38
Nearest Highway	NH-24
Nearest Railway station	Dasna (6.22 Km)
Nearest Airport	Delhi Airport (48.15 Km)
Archaeological important places	None 10 Km
Wild Life Sanctuaries	None 10 Km
Nearest Town/City	Pikhuwa 100 KM
Hill ranges	None
Seismic Zone	The site is located in the Seismic Zone IV, as per the seismic zoning map of India given in BIS code IS: 1893 (Part1)-2002

6. Area details of the project:

S No.	Equipment /Building Area	Area (m ²)



1.	Rotary Kiln Incinerator - 300Kg/Hr	25x4 m ²
2.	Static Incinerator - 300Kg/Hr	25x4 m ²
3.	Autoclave 1 - 250 Kg/Hr	5x5 m ²
4.	Autoclave 2-250 Kg/Hr	5x5 m ²
5.	Shredder 1-250 Kg/Hr	3x4 m ²
6.	Shredder 2-250 Kg/Hr	3x4 m ²
7.	ETP - 12 KLD	20x5 m ²
8.	Waste Storage Room for Yellow Waste	4x5 m ²
9.	Waste Storage Room for Red Waste	4x5 m ²
10.	Waste Storage Room for Blue	4x5 m ²
11.	Waste Storage Room for Sharp	2x2 m ²
12.	Chemical Treatment Area	2x2 m ²
13.	Green Belt Area	20% of total Plot area.
14.	Admin Building	8x8 m ²
	Total Plot Area = 3058 m ²	
	Green Belt Area = 600 m ² (20% of total Plot Area)	

7. Water Requirement:

Total Water requirement will be 10 KLD and met through one bore well (after taking prior clearance to CGWA) for the proposed project.

8. Manpower: Approximate 38 persons will be engaged.

9. Power Requirement:

- Approx 125 KVA for operation phase (for All phases) Supply source - (UPPCL)
- Back up- DG. Set of 125 KVA capacities as standby.

Estimated Project Cost : Approximate 550 lac

10. The project proposal falls under category - (d) of EIA Notification, 2006 (as amended).

In compliance in the order of Hon'ble High Court of Allahabad dated 18/12/2018, the SEAC has called complainant as well as the project proponent for the presentation. The complainant has narrated his view point that SEAC may not grant EC to the PP due to the following reasons:

1. There are two common biomedical waste treatment facilities or already operating in the area, one under the name Synergy Waste Management Pvt. Ltd. at Subharthi Medical College, Meerut and second is Medicare Environmental Management Ltd., Ghaziabad within a radius of 75 Km from the proposed site. He also informed that these facilities have also increased their capacity.

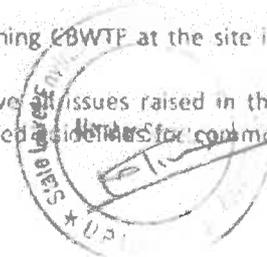
2. In response, the project proponent has clarified that as per the rule, if the capacity in any particular area exceeds 10,000 beds, then additional facility can be recommended by SPCB for installation. He further informed that the matter has already been deliberated at UP State Pollution Control Board (UPPCB) and they have already issued NOC vide letter no. 13359/UPPCB/Circle(UPPCBHO/CTE/Hapur/2018 dated 06/11/2018 (Copy enclosed) to the project proponent for the installation of facility. In support, the project proponent has also submitted Minutes of 383rd SEAC Meeting Dated 27/01/2019 Page 10 of 24 a letter issued by Chief Medical Officer, Hapur on 15/12/2018 giving recommendation for the development of atleast one more Common Biomedical Waste Treatment Facility in District, Hapur. (Copy enclosed). The PP also informed that there are 43,999 beds as per the record in the area, which may also likely to exceed to 48849 beds in next 1-2 years. He has submitted details as attached in the file.

3. In view of the above, as UPPCB has already granted NOC (Consent to establish) to the proposed facility and also there is a need for Common Biomedical Waste Treatment Facility in the area in accordance with Chief Medical Officer, Hapur. There is also existing more than 40,000 beds in the area as per the record provided by the PP. The SEAC is opined that Common Biomedical Waste Treatment Facility is a basic requirement in the area to treat the Biomedical Waste. If facility will not be available, the hospital will dispose off the waste untreated, which may cause contamination to water bodies, infections and other serious environmental hazards in the area.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 22/01/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 07/02/2019 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following General & Specific conditions:-

General Conditions:

1. PP will take prior permission of UPPCB for establishing CBWTF at the site in reference to revised guidelines of CPCB-2016 for CBWTF before installation.
2. PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21/12/2016 (revised guidelines for common bio medical waste treatment and

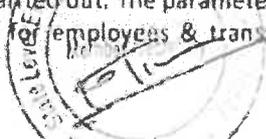


disposal facilities-chapert-6B). According to the guidelines, UPPCB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues then the matter is referred to CPCB for final decision.

3. Guidelines of CPCB/UPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
4. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
5. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
6. PP shall ensure to conduct quarterly health check up of workers working in the plant.
7. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
8. PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.
9. Incineration plants shall be operated (combustion chambers) with such temperance, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
11. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (as amended) including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
12. Ecosorb (organic and biodegradable chemical) and alumina will be used around. Odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
13. The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.
14. Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.
15. Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986/NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.
16. Ventury scrubber with mist eliminator, beg filter, multicyclone and dust collector shall be provided as air pollution control equipment.
17. Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to UPPCB regularly.
18. The PP should comply with the provisions made in Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and Bio-Medical Waste (Management and Handling) Rules, 2016 (as amended).
19. Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.
20. The overall noise level in and around the facility area and D.G. set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.

Specific Conditions:

1. PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.
2. Process effluent any waste water should not be allowed to mix with storm water.
3. No landfill site is allowed within the CBWTF site.
4. PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.
5. Incinerator should be property interlocked with venture scrubber to control air pollution.
6. Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the UPSEIAA prior to commencement.
7. Color coding for handling waste be strictly followed as per BMW Rules 2016.
8. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
9. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste

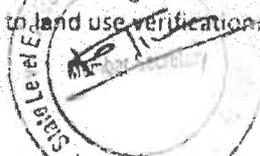


materials.

10. Necessary provision shall be made for firefighting facilities within the complex.
11. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
12. PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.
13. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
14. PP should have two storage rooms separately for treated and untreated waste.
15. PP should ensure the traffic movement plan, parking facilities and road width.
16. PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/pollution absorbing species.
17. During any construction/planterrection activity, curtaining of site should be carried out to protect nearby areas.
18. For dust suppression, regular sprinkling of water should be undertaken.
19. PP will obtain other necessary clearances/NOC from respective authorities.
20. As proposed, the domestic waste water shall be treated in septic tank and soak pit system whereas industrial waste water shall be treated in ETP/STP with provision of tertiary system. Recycling of treated water shall be ensured to maintain zero discharge conditions.
21. No effluent from the facility shall be discharged outside the premises and Zero discharge shall be maintained. PP should also install Internet Protocol PTZ camera with night vision facility along with minimum OSX zoom and data connectivity must be provided to the UPPCB server for remote operations.
22. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and UPPCB.
23. On line continuous monitoring system shall also be installed to monitor the stack emission and data connectivity must be provided to the UPPCB server for remote operations.
24. The height of the stack shall be not less than 35 mtrs.
25. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
26. Combustion gas analyzer to measure CO₂, CO and O₂ should be installed.
27. Internal roads will be concerted/asphalted to reduce dust emissions.
28. PP shall ensure that 02 additional vehicle shall be available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste.
29. PP shall ensure that bio medical waste shall be treated completely within 48 hrs from the time of collection. All conditions and guidelines lay down by CPCB and BMW Act, 2016 shall be complied.
30. No hazardous waste should be disposed off in this facility.
31. The PP shall be developed green belt within plant premises with at least 5 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant species shall be as per the CPCB guidelines and in consultation with the DFO.
32. All the commitments made in the public hearing shall be implemented by PP.
33. Proper fire fighting arrangements in consultation with the fire department should be provided against fire incident.
34. In case of power failure, stand by D.G. Sets having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.
35. For avoiding vehicle congestion/traffic jam within facility premises or outside road proper turning and parking space is provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.
36. All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.
37. Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.
38. Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
39. The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon.
40. CER activity should be proposed for next 10 years in different activities and should be implemented through respective committees.



41. The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.
42. As proposed, the green belt development/plantation activities should be completed within the first three years of the project.
43. In case of any, change in scope of work, technology, modernization and enhancement of capacity/built-up area/project area shall again require prior environmental clearance as per EIA Notification, 2006.
44. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
45. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/built-up area/project area, addition with change in process and or technology and any change in product – mix in proposed mining unit shall require a fresh Environment Clearance.
46. PP shall comply all conditions stipulated in
47. The facilities for collection, segregation, handling, on site storage and processing of solid waste shall be provided and maintained properly. The collected solid waste shall be segregated at site. Biodegradable waste shall be treated in biogas plant and Non Biodegradable/recyclable solid waste shall be sold out to the authorized vendor's recyclers. The inert solid waste shall be sent to concerned collection Center of integrated municipal solid management facility of the area.
48. The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989(as amended) and Hazardous Waste (Management and Handling) Rules, 2016, (as amended) from time to time. Hazardous/Solid Wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
49. E-waste should be disposed off as per rules applicable and with the necessary approval of the UP Pollution control Board.
50. The project proponent will ensure that proper dust control arrangements are made during the construction and proper display system is to be installed at the site to inform the public about the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
51. Consent to establishment/operate shall be obtained from UPPCB.
52. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less than 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
53. A 2% of the total project cost Corporate Environmental Responsibility (CER) plan along with budgetary provision shall be prepared phase wise and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith photographs. No parking shall be allowed outside the project boundary.
54. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
55. Any hazardous waste generated during construction/operation phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
56. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
57. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.
58. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
59. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
60. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
61. NOC from Ground Water Board is to be obtained for drilling of tube well for use of Water Supply, if any.
62. This environmental clearance is issued subject to land use verification. Local authority / planning authority should



ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Hapur. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



No /Pary/SEAC/4134-4488/2018 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Hapur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

**Yearly Environmental Compliance Report of
Stipulated Conditions of Environmental Clearance
(April 2020 to March 2021)**

FOR

**Proposed by M/s Environ Waste Connections LLP at BN: 102-104, UPSIDC, Phase-III,
MG Road Indl. Area, Hapur, Ghaziabad, Uttar Pradesh -201015.**

EC Letter No: - 713/Parya/SEAC/4134-4488/2018 dated: 05/03/2019

Submission to:

**State Level Environment Impact Assessment Authority / State Level Expert
Appraisal Committee, Directorate of Environment, Vineet Khand-I, Gomti Nagar
Lucknow, UP -226010
(SEIAA/ SEAC)**

&

**Ministry of Environment, Forest & Climate Change, Kendra Bhawan, 5th Floor,
Sector- H, Aliganj, Lucknow UP-226024**

Submitted by:

M/s Environ Waste Connections LLP

April, 2021

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1.3	Project Location	
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	Specific Conditions for buildings in operational phase	
Part A	General Conditions	
Part B	Specific Conditions	

CHAPTER-1

INTRODUCTION AND PROJECT DESCRIPTION

1.1 INTRODUCTION

The Project is stated as Common Bio-Medical Waste Treatment Facility (CBMWTF) and being developed by M/s Environ Waste Connections LLP at “BN: 102-104, UPSIDC, Phase-III, MG Road Indl.Area, Ghaziabad-Hapur, UP-201015” by using the State of art technology/ best available technology i.e. Dry Scrubbing System: First in State of Uttar Pradesh in efforts to save natural water resources.

This Project has been granted environmental clearance vide letter No. 713/Parya/SEAC/4134-4488/2018 dated: 05/03/2019 by State Level Environment Impact Assessment Authority, Lucknow, Uttar Pradesh.

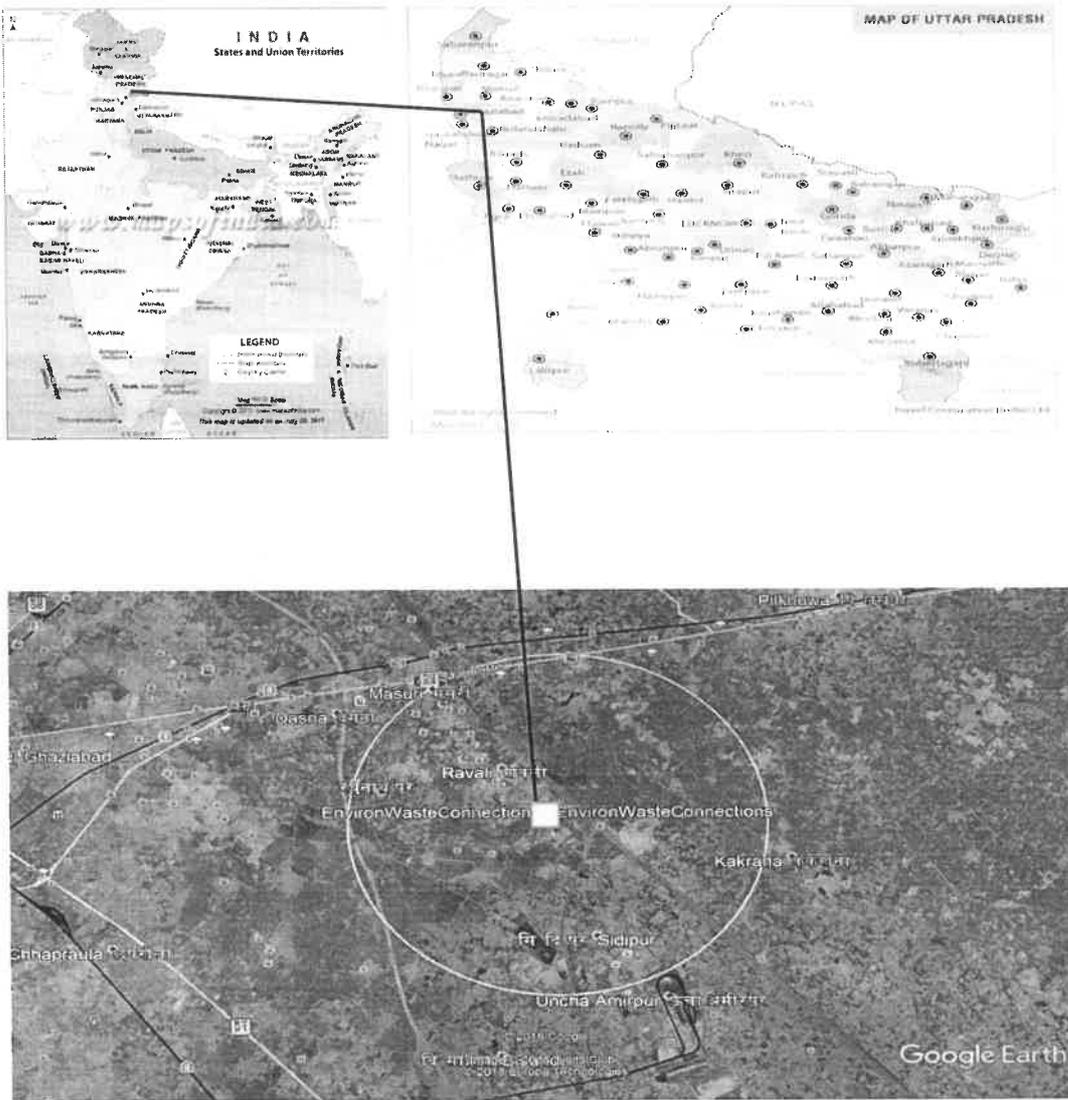
1.2 PROJECT DESCRIPTION

Table 1.1: Brief Description of project

S. No.	Description	Details	Unit
1.	Total Plot Area	3058	SQ Meter
2.	Vehicles required for collection & transportation of waste	12	Number
3.	Water Requirement	10	KLD
4.	Man Power Requirement	38	Number
5.	Green Belt Area	900	SQ Meter
6.	Power requirement	125	KVA
7.	DG Set Capacity	160	KVA
8.	Built up Area	1500	SQ Meter
9.	Rain Water Harvesting	1	Number
10.	ETP	10	KLD
11.	Incinerator	1* 300	KG
12.	Autoclave	2* 250	KG
13.	Shredder	2*250	KG
14.	Chimney	1 * 35	Meter

1.3 PROJECT LOCATION

The Project is located at plot No. BN: 102-104, UPSIDC, Phase-III, Mg Road Indl.Area, Hapur, UP-201015 in notified industrial area.



1.4 PRESENT STATUS

The Project has installed one 300 KG/Hr Dry Scrubbing Technology Incinerator along with all treatment equipment's. We have started operation after obtaining Consent to Operate (Air and Water) and Authorization under Bio-Medical Waste Management Rules, 2016 from UP Pollution Control Board as per norms. One Rotary Kiln Incinerator of 300 KG/ Hr shall be installed later with intimation to concerned authorities if applicable.

1.5 PURPOSE OF THE REPORT

This Yearly report is being submitted as per the condition stipulated in the Environmental Clearance letter.

The report is being prepared to verify: -

- That the project does not have any adverse environmental impacts in the project area and its surrounding
- Compliance with the conditions stipulated in the Environmental Clearance Letter.
- The project proponent is implementing the environmental safeguards in true spirit.
- Any non-conformity in the project with respect to the environmental implication of the Project.

CHAPTER-2

COMPLIANCE OF STIPULATED CONDITIONS OF ENVIRONMENTAL CLEARANCE

Name of Project: M/s Environ Waste Connections LLP

Clearance No. : 713/Parya/SEAC/4134-4488/2018 dated: 05/03/2019

Period of compliance Report: April 2020 to March 2021

Para-B:**General Conditions:**

S.No.	Conditions of Environmental Clearance	Reply
1.	PP will take prior permission of UPPCB for establishing CBWTF at the site in reference to revised guidelines of CPCB-2016 for CBWTF before installation.	PP have already obtained consent to establish vide Ref No. - 13359/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2018 dated : 06.11.2018 from UPPCB, Lucknow, UP.
2.	PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21/12/2016 (revised guidelines for common bio medical waste treatment and disposal facilities-chapert-6B). According to the guidelines, UPPCB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues then the matter is referred to CPCB for final decision.	Not applicable. OM dated: 10 th Dec, 2014, 16 th May,2014 issued by MOEF&CC along with UPSIDC site notification vide dated: 05 th Sep,2001 are for reference for exemption from Public Hearing.
3.	Guidelines of CPCB/UPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.	Complied.
4.	All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.	Complied.
5.	PP should carryout periodical air quality monitoring in and around the site including VOC, HC.	Not Applicable as per BMW Rules and CPCB Guidelines.
6.	PP shall ensure to conduct quarterly health checkup of workers working in the plant.	Complied.
7.	PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.	Complied.
8.	PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.	Complied.
9.	Incineration plants shall be operated (combustion chambers) with such temperance, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.	Complied.
10.	Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989.	Complied.
11.	The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (as amended) including collection and transportation	Complied.

	design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.	
12.	Ecosorb (organic and biodegradable chemical) and alumina will be used around. Odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.	Complied.
13.	The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.	Complied.
14.	Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.	Complied.
15.	Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986/NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.	Complied.
16.	Ventury scrubber with mist eliminator, beg filter, multicyclone and dust collector shall be provided as air pollution control equipment.	Complied with Dry Scrubbing Technology.
17.	Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to UPPCB regularly.	Complied.
18.	The PP should comply with the provisions made in Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Bio-Medical Waste (Management and Handling) Rules, 2016 (as amended).	Complied.
19.	Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.	Complied.
20.	The overall noise level in and around the facility area and D.G. set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.	Complied.

Specific Conditions:

1.	PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.	Complied.
2.	Process effluent any waste water should not be allowed to mix with storm water.	Noted and complied.
3.	No landfill site is allowed within the CBWTF site.	Noted and complied.

4.	PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.	Noted and complied.
5.	Incinerator should be property interlocked with venture scrubber to control air pollution.	Complied.
6.	Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the UPSEIAA prior to commencement.	Yes. Complied. Agreement has been made with approved UPPCB TSDF.
7.	Color coding for handling waste be strictly followed as per BMW Rules 2016.	Noted and complied.
8.	PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.	Complied.
9.	Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.	Complied.
10.	Necessary provision shall be made for firefighting facilities within the complex.	Complied.
11.	The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.	Noted and complied if generated.
12.	PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.	Complied.
13.	The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.	Complied.
14.	PP should have two storage rooms separately for treated and untreated waste.	Complied.
15.	PP should ensure the traffic movement plan, parking facilities and road width.	Complied.
16.	PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/pollution absorbing species.	Complied.
17.	During any construction/plant erection activity, curtaining of site should be carried out to protect nearby areas.	Complied.
18.	For dust suppression, regular sprinkling of water should be undertaken.	Noted and complying.
19.	PP will obtain other necessary clearances/NOC from respective authorities.	Complied.
20.	As proposed, the domestic waste water shall be treated in septic tank and soak pit system whereas industrial waste water shall be treated in ETP/STP with provision of tertiary system. Recycling of treated water shall be ensured to maintain zero discharge conditions.	Complied.
21.	No effluent from the facility shall be discharged outside the premises and Zero discharge shall be maintained. PP should also install Internet Protocol PTZ camera with night vision facility along with minimum OSX zoom and data connectivity must be provided to the UPPCB server for remote operations.	Noted and complied.
22.	Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and UPPCB.	Noted and complied if applicable.

23.	On line continuous monitoring system shall also be installed to monitor the stack emission and data connectivity must be provided to the UPPCB server for remote operations.	Complied.
24.	The height of the stack shall be not less than 35 mtrs.	Yes, Height of Stack is 35 Meter being installed.
25.	Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.	Complied.
26.	Combustion gas analyzer to measure CO ₂ , CO and O ₂ should be installed	Complied.
27.	Internal roads will be concerted/asphalted to reduce dust emissions.	Complied.
28.	PP shall ensure that 02 additional vehicle shall be available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste.	Complied.
29.	PP shall ensure that bio medical waste shall be treated completely within 48 hrs from the time of collection. All conditions and guidelines lay down by CPCB and BMW Act, 2016 shall be complied.	Noted and regular compliance.
30.	No hazardous waste should be disposed off in this facility.	Noted and compliance.
31.	The PP shall be developed green belt within plant premises with at least 5 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant species shall be as per the CPCB guidelines and in consultation with the DFO.	Complied.
32.	All the commitments made in the public hearing shall be implemented by PP.	Not Applicable as per S.No. 2.
33.	Proper firefighting arrangements in consultation with the fire department should be provided against fire incident.	Complied.
34.	In case of power failure, stand by D.G. Sets having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.	160 KVA DG Set.
35.	For avoiding vehicle congestion/traffic jam within facility premises or outside road proper turning and parking space is provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.	Noted and complied.
36.	All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.	Noted.
37.	Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.	Noted and complied.
38.	Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.	Noted and complied.
39.	The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon	Noted and complied.

40.	CER activity should be proposed for next 10 years in different activities and should be implemented through respective committees.	Noted.
41.	The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.	Noted.
42.	As proposed, the green belt development/plantation activities should be completed within the first three years of the project.	Noted and complied.
43.	In case of any, change in scope of work, technology, modernization and enhancement of capacity/built-up area/project area shall again require prior environmental clearance as per EIA Notification, 2006.	Noted and complied if applicable.
44.	PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.	Noted.
45.	The validity of the EC shall be as per the provisions of EIA Notification subject to the following:Expansion or modernization in the project, entailing capacity/built-up area/project area, addition with change in process and or technology and any change in product – mix in proposed mining unit shall require a fresh Environment Clearance.	Noted.
46.	PP shall comply all conditions stipulated in	Noted.
48.	The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and import of Hazardous Chemicals Rules, 1989(as amended) and Hazardous Waste (Management and Handling) Rules, 2016, (as amended) from time to time. Hazardous/Solid Wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	Noted.
49.	E-waste should be disposed off as per rules applicable and with the necessary approval of the UP Pollution control Board.	Noted and complied if applicable.
50.	The project proponent will ensure that proper dust control arrangements are made during the construction and proper display system is to be installed at the site to inform the public about the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.	Noted and complied.
51.	Consent to establishment/operate shall be obtained from UPPCB	Complied. we have already obtained Consent to establish/ NOC from UPPCB.
52.	The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less than 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.	Noted.
54.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.	Noted. Structure was already built prior to EC.
55.	Any hazardous waste generated during construction/operation phase should be disposed off as	Same has been followed and Agreement with UPPCB authorized TSDF has been done.

	per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	
56.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Noted.
57.	Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.	Complied. Authorization certificate has been obtained (Copy enclosed).
58.	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	Not Applicable as per BMW Rules and CPCB guidelines.
59.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	Noted.
60.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	Noted.
61.	NOC from Ground Water Board is to be obtained for drilling of tube well for use of Water Supply, if any.	Complied. NOC from CGWA has been obtained.
62.	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.	Noted.

END OF PAGE



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow



केन्द्रीय भवन, पंचम तल, सेक्टर एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
Email: roc.lko-mef@nic.in

File No.- VII/Env/SCL-UP/2196 /432

Speed Post
Date: 21.12.2021

सेवा,
सदस्य सचिव,
राज्य पर्यावरण प्रभाव आकलन प्राधिकरण,
पर्यावरण निदेशालय, उत्तर प्रदेश सरकार,
डॉ. भीमराव अम्बेडकर पर्यावरण परिसर, विनीत खंड-1, गोमतीनगर, लखनऊ-226010
ईमेल: msseiaaup@gmail.com

विषय: "कॉमन बायोमेडिकल वेस्ट ट्रीटमेंट प्लांट, टाउन-हापुड़, प्लॉट नंबर 102-104, जिला-हापुड़, यूपी, मैसर्स एनवायरन वेस्ट कनेक्शन एलएलपी के प्रस्तावित उत्पाद के लिए पर्यावरण मंजूरी" की प्रमाणित अनुपालन रिपोर्ट के संबंध में-

संदर्भ: एसईआईएए पर्यावरण स्वीकृति सं.: 713/Parya/SEAC/4134-4488/2018, दिनांक 05.03.2019

महोदय,

मुझे मैसर्स एनवायरन वेस्ट कनेक्शन एलएलपी की उपरोक्त परियोजना के लिए प्रमाणित अनुपालन रिपोर्ट की प्रति के साथ संलग्न करने का निर्देश दिया गया है। यह सक्षम प्राधिकारी की मंजूरी के साथ जारी किया गया है।

संलग्नक: कुल 17 पेज

o/c

भवदीया
प्रीति त्रिपाठी
21-12-21
(डॉ प्रीति त्रिपाठी)
उपनिदेशक 'बै0'

जानकारी के लिए कॉपी और आगे की आवश्यक कार्यवाही के लिये अग्रेषित :-

1. श्री रोहित गुप्ता, मैसर्स एनवायरन वेस्ट कनेक्शन एलएलपी, बी.एन. 102-104, फेज-III, यूपीएसआईडीसी, एम.जी. सड़क, औद्योगिक क्षेत्र, हापुड़, उ.प्र.-201015.

o/c

प्रीति त्रिपाठी
21-12-21
(डॉ प्रीति त्रिपाठी)
उपनिदेशक 'बै0'



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ



Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow

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Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
Email: roc.lko-mef@nic.in

Monitoring Report

S.No.	Items	Details
1.	परियोजना का नाम Name of Project	Environmental Clearance for the proposed product of Common Biomedical Waste Treatment Plant, Town-Hapur, Plot no.102-104, District-Hapur, U.P., M/s Environ Waste Connection LLP., regarding.
2.	परियोजना प्राधिकारण का पता Address of project authorities	Shri Rohit Gupta, M/s Environ Waste Connection LLP., B.N. 102-104, Phase-III, UPSIDC, M.G. Road Indl Area, Hapur, U.P.-201015
3.	पर्यावरणीय स्वीकृति सं० एवं तिथि Env. Clearance letter no. & Date	713/Parya/SEAC/4134-4488/2018 dated 05.03.2019
4.	क्षेत्रीय कार्यालय पत्र सं० Regional Office File no.	VII/Env/SCL-UP/2196
5.	स्थल दौरा तिथि Date of site visit	12.10.2021
6.	परियोजना की स्थिति Status of Project	Operation Phase

7. **स्थल दौरा के दौरान अवलोकन/Observations made during the site visit:**

During the day of site visit, Mr. Rohit Gupta (Project Manager, M/s Co-Operative Company Ltd.) and Mr. Yati Kachawa (Consultant, Vice President, Gaurang Environmental Solutions Pvt. Ltd., Jaipur) were present at site for discussion. As per the accorded EC dated 05.03.2019, total area for the project is 3058 sq.m and almost 20% of the total land area (600 sq.m) will be developed as green belt. Total water requirement is 10 KLD and met through one borewell after getting clearance from CGWA. During the day of visit, 01 no of Incinerator of capacity 300 Kg/Hr and 02 no. of autoclave with 250kg/Hr each were found installed with other facility including shredder within the project premises. Different waste storage spaces found demarcated for storage of yellow, red, blue and other biomedical waste.

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During physical site inspection and discussion with PAs, it has been noticed that PAs have complied or are in the process of complying the environmental conditions stipulated for this project, however some non-compliance were also observed and are as following:

1. The quarterly/periodical air quality monitoring should also be carried out for VOC and HC also including the earlier tested parameters and data should be submitted to this office.
2. PAs have submitted the copy of vaccination record dated 05.10.2020 for 20 employees. However, the records for the recent occupational health surveillance conducted for all the 38 nos. of employees should be submitted to this office.
3. During the day of site visit, green belt found around the periphery of the project sites and along the road side was inadequate, which should be improved as per the accorded EC (upto 20% of the total plant area) by plantation of indigenous plant species. The details of the location of plantation, area covered, plant species planted, their no., survival rate and the year of plantation should be submitted to this office.
4. Total Organic Carbon (TOC) content in the slag and bottom ashes after incineration process should be analysed by NABL/MoEF&CC accredited Lab and data should be submitted to this office.
5. The details about no. of vehicles used and compliances done as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989 should be submitted to this office.
6. In case of dioxins and furans analysis for stack gaseous emissions, the yearly monitoring data should also be submitted to this office.
7. The details about the no. of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, other energy efficient plant machineries and equipments should be submitted to this office.
8. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's IRO, Lucknow.
9. The details of the compliance done for all the commitments made in the public hearing should be submitted to this office.
10. The details regarding the compliance done for the recommendations and pollution mitigative measures proposed in the EMP should be submitted to this office.
11. The details for the expenditure done so far regarding the CER activity since the start of the project not including the third party monitoring expenditure should be submitted to this office.

The detailed condition wise compliance report is as following:

SNo	SPECIFIC CONDITION	COMPLIANCE STATUS
1	PP will take prior permission of UPPCB for establishing CBWTF at the site in reference to revised guidelines of CPCB-2016 for CBWTF before installation	Consent to Establish has been obtained by PAs from UPPCB vide letter no. 13359/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2018, dated 06.11.2018. with the validity till 30.09.2023. Complied.
2	PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21/12/2016	As per submitted document by PPs in reference to the U.P. Industrial area gazette notification no. 1418/LXXVII-4-2001-267Bha-97TC-1 dated 05.09.2001, the

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	(revised guidelines for common bio medical waste treatment and disposal facilities-chapert-6B). According to the guidelines, UPPCB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues then the matter is referred to CPCB for final decision.	project is located in MG Road Industrial area, Hapur. Hence the condition of para 2 is not applicable. Not applicable.																		
3	Guidelines of CPCB/UPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.	As per the submitted compliance report, the guidelines of CPCB/UPPCB issued for Bio-Medical Waste Common Hazardous Wastes Incinerators are being adhered to. Being complied.																		
4	All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.	During the site visit, it was found that adequate safety measures were being followed and PPE kits were provided to all the workers engaged in handling/treatment of Bio-Medical Waste. Being complied.																		
5	PP should carry out periodical air quality monitoring in and around the site including VOC, HC.	As per submitted third party analysis report done by Enviro-Tech Services, Ghaziabad (NABL accredited Lab) dated 25.05.2021, the tested parameters for ambient air quality report are found within the permissible limit and are as following: <table border="1" data-bbox="885 1164 1364 1444"> <thead> <tr> <th>S. N.</th> <th>Parameter and unit</th> <th>Location & Result Near factory main gate</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PM₁₀ (µg/m³)</td> <td>87.5</td> </tr> <tr> <td>2</td> <td>PM_{2.5} (µg/m³)</td> <td>42.2</td> </tr> <tr> <td>3</td> <td>SO₂ (µg/m³)</td> <td>31.4</td> </tr> <tr> <td>4</td> <td>NO₂ (µg/m³)</td> <td>36</td> </tr> <tr> <td>5.</td> <td>CO (mg/m³)</td> <td>0.78</td> </tr> </tbody> </table> <p>The quarterly/periodical air quality monitoring should also be carried out for VOC and HC also including the earlier tested parameters and data should be submitted to this office. Partly complied.</p>	S. N.	Parameter and unit	Location & Result Near factory main gate	1	PM ₁₀ (µg/m ³)	87.5	2	PM _{2.5} (µg/m ³)	42.2	3	SO ₂ (µg/m ³)	31.4	4	NO ₂ (µg/m ³)	36	5.	CO (mg/m ³)	0.78
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6	PP shall ensure to conduct quarterly health checkup of workers working in the plant.	As stated by PAs during site visit, total 38 nos. of employees are working in the plant and regular occupational health surveillance has been done. PAs have submitted the copy of vaccination record dated 05.10.2020 for 20 employees. However, the records for the recent occupational health surveillance conducted for all the 38 nos. of employees should be																		

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		submitted to this office. Partly complied.
7	PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.	The construction of garland drain is under process. Compliance is in progress.
8	PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.	During the site visit, the green belt found around the project periphery was inadequate. PAs are requested to achieve the green belt area as per the accorded EC (upto 20% of the total plant area) with native plant species and updated year-wise reports may be submit with compliance report to this office. Not complied.
9	Incineration plants shall be operated (combustion chambers) with such temperance, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.	During the site visit, the static incinerator of 300 kg/hr capacity was found installed, however the process of Incineration was ended earlier. Total Organic Carbon (TOC) content in the slag and bottom ashes after incineration process should be analysed by NABL/MoEF&CC accredited Lab and data should be submitted to this office. Not complied.
10	Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989.	During the site visit, it has been found that PAs have installed the GPS tracker to the vehicles used for collection of biomedical waste from health centers. The details about no. of vehicles used and compliances done as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989 should be submitted to this office. Partly complied.
11	The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (as amended) including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.	The conditions of para 11 are not applicable as this is a Common bio medical waste treatment facility.
12	Ecosorb (organic and biodegradable chemical) and alumina will be used	As per submitted compliance report, odour neutralization is being carried out by

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	around. Odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.	using Ecosorb (organic and biodegradable chemical) and alumina. Complied.																																	
13	The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.	PAs have provided 03 meters MS sheets around the project premises. As stated by PAs, no demolition work has been carried out within the project premises. Complied.																																	
14	Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.	The project is in operational phase. Not applicable at present.																																	
15	Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986/NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.	As per submitted third party report by Enviro-Tech Services, Ghaziabad (NABL accredited Lab) dated 25.05.2021 of Incineration and boiler stack emission, the tested parameters are found within the permissible limit as given below: Incineration Stack (35 m height above ground) <table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameters</th> <th>Results</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate matter (mg/Nm³)</td> <td>41.0</td> </tr> <tr> <td>2</td> <td>Sulphur dioxide (SO₂, mg/Nm³)</td> <td>59.4</td> </tr> <tr> <td>3</td> <td>Oxides of Nitrogen (NO_x, mg/Nm³)</td> <td>85.1</td> </tr> <tr> <td>4</td> <td>Mercury (Hg, mg/Nm³)</td> <td>0.05</td> </tr> <tr> <td>5</td> <td>HCL (mg/Nm³)</td> <td>11.5</td> </tr> </tbody> </table> Boiler Stack (12 m height above ground level) <table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameters</th> <th>Results</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate matter (mg/Nm³)</td> <td>112.0</td> </tr> <tr> <td>2</td> <td>Sulphur dioxide (SO₂, mg/Nm³)</td> <td>39.0</td> </tr> <tr> <td>3</td> <td>Oxides of Nitrogen (NO_x, mg/Nm³)</td> <td>56.5</td> </tr> <tr> <td>4</td> <td>Carbon monoxide (CO, %v/v)</td> <td>0.38</td> </tr> </tbody> </table> In case of dioxins and furans analysis for stack gaseous emissions, the yearly monitoring data should also be submitted to this office. Partly complied.	S.N.	Parameters	Results	1	Particulate matter (mg/Nm ³)	41.0	2	Sulphur dioxide (SO ₂ , mg/Nm ³)	59.4	3	Oxides of Nitrogen (NO _x , mg/Nm ³)	85.1	4	Mercury (Hg, mg/Nm ³)	0.05	5	HCL (mg/Nm ³)	11.5	S.N.	Parameters	Results	1	Particulate matter (mg/Nm ³)	112.0	2	Sulphur dioxide (SO ₂ , mg/Nm ³)	39.0	3	Oxides of Nitrogen (NO _x , mg/Nm ³)	56.5	4	Carbon monoxide (CO, %v/v)	0.38
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16	Ventury scrubber with mist eliminator, bag filter, multicyclone and dust collector shall be provided as air pollution control equipment.	Adequate air pollution control devices have been found provided viz., venture scrubber mist eliminator and bag house as air pollution control equipment during site visit.																																	

713/Parya/SEAC/4134-4488/2018 dated 05.03.2019

		Complied.										
17	Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to UPPCB regularly.	Daily fresh water demand is being fulfilled by ground water extraction. Logbook for the same has been maintained at site. Complied.										
18	The PP should comply with the provisions made in Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Bio- Medical Waste (Management and Handling) Rules, 2016 (as amended).	PAs have obtained the authorization for Bio- Medical Waste (Management and Handling) Rules, 2016 from UPPCB vide letter no. H46915/C-1/BMW-11/2020 dated 28.01.2020 for installed treatment and disposal facility of 19200 Kg/d with the validity for subsequent 03 years. Further, PAs have an agreement with Bharat oil & waste Management Ltd. for disposal of Hazardous waste with the validity till 31.12.2024. Complied.										
19	Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.	During the day of Dedicated parking facility has been provided for unloading of materials/wastes. Complied.										
20	The overall noise level in and around the facility area and D.G. set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.	Adequate noise control measures are being taken in the facility premises. As per submitted noise parameter report around DG set area done by Enviro-Tech Services (NABL accredited Lab), Ghaziabad dated 25.05.2021, the noise level is as following: <table border="1" data-bbox="853 1332 1396 1444"> <thead> <tr> <th rowspan="2">S. No</th> <th rowspan="2">Parameter and unit</th> <th colspan="2">Result (dBA)</th> </tr> <tr> <th>Day level</th> <th>Night level</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ambient noise</td> <td>68.4</td> <td>57.9</td> </tr> </tbody> </table> The overall noise level in and around the facility area and D.G. set conforming to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989. Complied.	S. No	Parameter and unit	Result (dBA)		Day level	Night level	1	Ambient noise	68.4	57.9
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GENERAL CONDITION		COMPLIANCE STATUS										
1	PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.	During the site visit, ETP of 12 KLD capacity based on MBBR technology was found installed for treatment of industrial waste water, while the domestic waste water is handled through septic tank followed by soak pit. Zero discharge										

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		conditions was found maintained at the facility during the day of site visit. Complied.
2	Process effluent any waste water should not be allowed to mix with storm water.	PAs ensured that the process waste water does not mix with the storm water. Complied.
3	No landfill site is allowed within the CBWTF site.	Complied.
4	PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.	Assured to comply with.
5	Incinerator should be properly interlocked with venturi scrubber to control air pollution.	Proper interlocking system was found provided with venturi scrubber to control air pollution. Complied.
6	Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the UP SEIAA prior to commencement	Incinerated ash and ETP sludge is being sent to the Bharat Oil and Waste Management Ltd. (TSDF). Complied.
7	Color coding for handling waste be strictly followed as per BMW Rules 2016.	Proper colour coding for waste handling was noticed during site visit as per BMW Rules 2016. Complied.
8	PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.	Continuous online monitoring system has been installed. The same has been connected to the SPCB & CPCB servers as well. Complied.
9	Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.	Adequate parking facility has been provided for employees & transport used for collection & disposal of waste materials. Complied.
10	Necessary provision shall be made for firefighting facilities within the complex.	PAs have obtained NOC from Fire Department of Hapur vide letter no. UPFS/2021/40035/HAP/HAPUR/581/CFO dated 15.11.2021. The facility has been equipped with fire extinguishers, sand buckets, hose reels etc at all suitable places. Complied.
11	The leachate from the facility shall be collected and treated to meet the	During the day of site visit, the leachate from the facility was found treated in the

	prescribed standards before disposal.	ETP prior to its disposal. Complied.
12	PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.	Energy saving devices and equipments are been found installed within the project premises. The details about the no. of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, other energy efficient plant machineries and equipments should be submitted to this office. Partly complied.
13	The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.	It is well assured by PAs that the containers are covered during transportation of waste etc. at all times. Assured to comply with.
14	PP should have two storage rooms separately for treated and untreated waste.	During the site visit, separate storage rooms for treated and untreated waste have found provided within the project premises. Complied.
15	PP should ensure the traffic movement plan, parking facilities and road width.	The traffic management plan and approved layout map indicating parking facility should be submitted to this office. Complied.
16	PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/pollution absorbing species.	During the day of site visit, green belt found around the periphery of the project sites and along the road side was inadequate, which should be improved by plantation of indigenous plant species. However, as per submitted document, PAs are also requested to the Regional Manager, U.P.S.I.D.A. to carry out the Plantation outside the plant premises. The details of the location of plantation, area covered, plant species planted, their no., survival rate and the year of plantation should be submitted to this office. Not complied.
17	During any construction/plant erection activity, curtaining of site should be carried out to protect nearby areas.	The project is in operational phase. Not applicable at present.
18	For dust suppression, regular sprinkling of water should be undertaken.	The project is in operational phase. Not applicable at present.
19	PP will obtain other necessary clearances/NOC from respective authorities.	Complied.



20	As proposed, the domestic waste water shall be treated in septic tank and soak pit system whereas industrial waste water shall be treated in ETP/STP with provision of tertiary system. Recycling of treated water shall be ensured to maintain zero discharge conditions.	<p>During the site visit, ETP of 12 KLD capacity based on MBBR technology was found installed for treatment of industrial waste water, while the domestic waste water is handled through septic tank followed by soak pit. Zero discharge conditions was found maintained at the facility during the day of site visit. As per the submitted report of ETP treated water by Enviro-Tech Services (NABL accredited Lab), Ghaziabad dated 25.05.2021, the values are found within the prescribed limit as given below:</p> <table border="1" data-bbox="847 696 1299 972"> <thead> <tr> <th>S.N</th> <th>Tested Parameters</th> <th>Results</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>7.36</td> </tr> <tr> <td>2</td> <td>TSS (mg/L)</td> <td>40.0</td> </tr> <tr> <td>3</td> <td>Oil and Grease (mg/L)</td> <td>3.0</td> </tr> <tr> <td>4</td> <td>BOD after 3d at 27°C (mg/L)</td> <td>20.0</td> </tr> <tr> <td>5</td> <td>COD (mg/L)</td> <td>90.0</td> </tr> <tr> <td>6</td> <td>Bio-asasay (% , 90% survival of fish 96hrs)</td> <td>Pass</td> </tr> </tbody> </table> <p>Complied.</p>	S.N	Tested Parameters	Results	1	pH	7.36	2	TSS (mg/L)	40.0	3	Oil and Grease (mg/L)	3.0	4	BOD after 3d at 27°C (mg/L)	20.0	5	COD (mg/L)	90.0	6	Bio-asasay (% , 90% survival of fish 96hrs)	Pass
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21	No effluent from the facility shall be discharged outside the premises and Zero discharge shall be maintained. PP should also install Internet Protocol PTZ camera with night vision facility along with minimum OSX zoom and data connectivity must be provided to the UPPCB server for remote operations.	<p>No effluent was found discharged outside the factory premises. Continuous online monitoring system has found installed during site visit. PTZ camera with night vision facility and data connectivity are provided to the UPPCB server for remote operations.</p> <p>Complied.</p>																					
22	Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and UPPCB.	<p>The ground level monitoring data has been submitted by PAs to this office, accordingly the groundwater withdrawal is found within the abstraction limit of 10 m³/day. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's IRO, Lucknow.</p> <p>Partly complied.</p>																					
23	On line continuous monitoring system shall also be installed to monitor the stack emission and data connectivity must be provided to the UPPCB server for remote operations.	<p>Continuous online monitoring system has found installed during site visit. The same has been connected to the SPCB & CPCB servers as well.</p> <p>Complied.</p>																					
24	The height of the stack shall be not less than 35mtrs.	<p>Stack of height 35 mt. has been provided foremission of flue gases.</p>																					

713/Parya/SEAC/4134-4488/2018 dated 05.03.2019



		Complied.
25	Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.	Low Sulphur diesel is being used as fuel for the incinerator. Complied.
26	Combustion gas analyzer to measure CO ₂ , CO and O ₂ should be installed	Complied.
27	Internal roads will be concerted/ asphalted to reduce dust emissions.	The internal roads are paved. Complied.
28	PP shall ensure that 02 additional vehicle shall be available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste.	It is ensured that 2 additional vehicles are available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste. Complied.
29	PP shall ensure that bio medical waste shall be treated completely within 48 hrs from the time of collection. All conditions and guidelines lay down by CPCB and BMW Act, 2016 shall be complied.	As stated by PAs, it has been assured that the collected biomedical waste is treated within 48 hrs from the time of collection. Complied.
30	No hazardous waste should be disposed off in this facility.	PAs ensured that no hazardous waste is disposed off in the facility. Complied.
31	The PP shall be developed green belt within plant premises with at least 5 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant species shall be as per the CPCB guidelines and in consultation with the DFO.	During the day of site visit, green belt found around the periphery of the project sites and along the road side was inadequate, which should be improved by plantation of indigenous plant species. However, as per submitted document, PAs are also requested to the Regional Manager, U.P.S.I.D.A. to carry out the Plantation outside the plant premises. The details of the location of plantation, area covered, plant species planted, their no., survival rate and the year of plantation should be submitted to this office. Not complied.
32	All the commitments made in the public hearing shall be implemented by PP.	The details of the compliance done for all the commitments made in the public hearing should be submitted to this office. Not complied.
33	Proper firefighting arrangements in consultation with the fire department should be provided against fire incident.	PAs have obtained NOC from Fire Department of Hapur vide letter no. UPFS/2021/40035/ HAP/HAPUR/581/CFO dated 15.11.2021.

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		The facility has been equipped with fire extinguishers, sand buckets, hose reels etc at all suitable places. Complied.												
34	In case of power failure, stand by D.G. Sets having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.	DG set of capacity 160 kVA has been provided assource of power backup during operation phase of the project. As per the submitted report of DG stack monitoring parameters by Enviro-Tech Services (NABL accredited Lab), Ghaziabad dated 25.05.2021, the values are found within the prescribed limit as given below: <table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameters</th> <th>Results</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PM (g/kw-hr)</td> <td>0.09</td> </tr> <tr> <td>2</td> <td>NO_x + HC (g/kw-hr)</td> <td>1.35</td> </tr> <tr> <td>3</td> <td>CO (g/kw-hr)</td> <td>0.51</td> </tr> </tbody> </table> Complied.	S.N.	Parameters	Results	1	PM (g/kw-hr)	0.09	2	NO _x + HC (g/kw-hr)	1.35	3	CO (g/kw-hr)	0.51
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35	For avoiding vehicle congestion/traffic jam within facility premises or outside road proper turning and parking space is provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.	Proper parking space, wide and paved roads have been provided by PAs for smooth movement of vehicles and to avoid congestion and fugitive emissions. Complied.												
36	All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.	The details regarding the compliance done for the recommendations and pollution mitigative measures proposed in the EMP should be submitted to this office. Not complied.												
37	Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.	Pucca flooring/impervious layer have been provided inthe work areas. Complied.												
38	Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.	Good housekeeping was found maintained at the facility at all times. As stated by PAs in compliance report, all the conditions are maintained as mentioned herewith. Complied.												
39	The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon	The storm water drains are kept separate. Complied.												
40	CER activity should be proposed for	The detail regarding fund allocated (2%)												

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	<p>next 10 years in different activities and should be implemented through respective committees.</p>	<p>i.e. 11 Lacs for CER activity proposed for next 10 years for various different activities has been submitted by PAs to this office, which are given below as:</p> <table border="1" data-bbox="861 347 1308 772"> <thead> <tr> <th>S.N.</th> <th>Financial Year</th> <th>Fund allocated</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>2019-20</td> <td>100000.00</td> </tr> <tr> <td>2</td> <td>2020-21</td> <td>100000.00</td> </tr> <tr> <td>3</td> <td>2021-22</td> <td>200000.00</td> </tr> <tr> <td>4</td> <td>2022-23</td> <td>200000.00</td> </tr> <tr> <td>5</td> <td>2023-24</td> <td>100000.00</td> </tr> <tr> <td>6</td> <td>2024-25</td> <td>100000.00</td> </tr> <tr> <td>7</td> <td>2025-26</td> <td>50000.00</td> </tr> <tr> <td>8</td> <td>2026-27</td> <td>50000.00</td> </tr> <tr> <td>9</td> <td>2027-28</td> <td>100000.00</td> </tr> <tr> <td>10</td> <td>2028-29</td> <td>100000.00</td> </tr> </tbody> </table> <p>The details for the expenditure done so far regarding the CER activity since the start of the project not including the third party monitoring expenditure should be submitted to this office.</p> <p>Partly complied.</p>	S.N.	Financial Year	Fund allocated	1	2019-20	100000.00	2	2020-21	100000.00	3	2021-22	200000.00	4	2022-23	200000.00	5	2023-24	100000.00	6	2024-25	100000.00	7	2025-26	50000.00	8	2026-27	50000.00	9	2027-28	100000.00	10	2028-29	100000.00
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41	<p>The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.</p>	<p>The copy of the environmental policy and detail about Environmental Management Cell headed by Shri Vijay Kumar (Chairman and Director) has been submitted to this office.</p> <p>Complied.</p>																																	
42	<p>As proposed, the green belt development/plantation activities should be completed within the first three years of the project.</p>	<p>During the site visit, the green belt found around the project periphery was inadequate. PAs are requested to achieve the green belt area as per the accorded EC (upto 20% of the total plant area) with native plant species and updated year-wise reports may be submit with compliance report to this office.</p> <p>Not complied.</p>																																	
43	<p>In case of any, change in scope of work, technology, modernization and enhancement of capacity/built-up area/project area shall again require prior environmental clearance as per EIA Notification, 2006.</p>	<p>Agreed to comply with.</p>																																	
44	<p>PP shall be responsible for discrepancy (if any) in the submissions made by the</p>	<p>Agreed to comply with.</p>																																	

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	PP to SEAC & SEIAA.	
45	The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/built-up area/project area, addition with change in process and or technology and any change in product – mix in proposed mining unit shall require a fresh Environment Clearance.	Agreed to comply with.
46	PP shall comply all conditions stipulated in	Agreed to comply with.
47	The facilities for collection, segregation, handling, on site storage and processing of solid waste shall be provided and maintained properly. The collected solid waste shall be segregated at site. Biodegradable waste shall be treated in biogas plant and non biodegradable/ recyclable solid waste shall be sold out to the authorized vendor's recyclers. The inert solid waste shall be sent to concerned collection centre of integrated municipal solid waste management facility of the area.	The collected Biomedical waste is segregated and treated at the facility. All the other waste is being sent to the respective waste management facilities. Complied.
48	The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (as amended) and Hazardous Waste (Management and Handling) Rules, 2016, (as amended) from time to time. Hazardous/Solid Wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	PAs have an agreement with Bharat oil & waste Management Ltd. for disposal of Hazardous waste with the validity till 31.12.2024. Complied.
49	E-waste should be disposed off as per rules applicable and with the necessary approval of the UP Pollution control Board.	As stated by PAs, till date enough amount of E-waste has not been generated. However they are agreed to comply with in future. Agreed to comply with.
50	The project proponent will ensure that proper dust control arrangements are made during the construction and proper display system is to be installed at the	The project is in operational phase. Not applicable at present.

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	site to inform the public about the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.																																		
51	Consent to establishment/operate shall be obtained from UPPCB	Consent to Establish has been obtained by PAs from UPPCB vide letter no. 13359/UPPCB/Circle1(UPPCBHO)/CTE/HAPUr/2018, dated 06.11.2018. with the validity till 30.09.2023. Further Consent to operate (CTO) for Air and Water has been obtained by PAs vide letter no. 63656/UPPCB/Circle1 (UPPCBHO)/CTO/air/HAPUR dated 09.01.2020 and letter no. 63657/uppcb/Circle1(UPPCBHO)/CTO/water/HAPUR/2019 dated 03.02.2020 respectively both valid till 31.12.2023. Complied.																																	
52	The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less than 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.	The detail regarding fund allocated (2%) i.e. 11 Lacs for CER activity proposed for next 10 years for various different activities has been submitted by PAs to this office, which are given below as: <table border="1"> <thead> <tr> <th>S.N.</th> <th>Financial Year</th> <th>Fund allocated</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>2019-20</td> <td>100000.00</td> </tr> <tr> <td>2</td> <td>2020-21</td> <td>100000.00</td> </tr> <tr> <td>3</td> <td>2021-22</td> <td>200000.00</td> </tr> <tr> <td>4</td> <td>2022-23</td> <td>200000.00</td> </tr> <tr> <td>5</td> <td>2023-24</td> <td>100000.00</td> </tr> <tr> <td>6</td> <td>2024-25</td> <td>100000.00</td> </tr> <tr> <td>7</td> <td>2025-26</td> <td>50000.00</td> </tr> <tr> <td>8</td> <td>2026-27</td> <td>50000.00</td> </tr> <tr> <td>9</td> <td>2027-28</td> <td>100000.00</td> </tr> <tr> <td>10</td> <td>2028-29</td> <td>100000.00</td> </tr> </tbody> </table> <p>However, PAs are requested to submit the expenditure details for the CER activity since the start of the project not including the third party monitoring expenditure. Partly complied.</p>	S.N.	Financial Year	Fund allocated	1	2019-20	100000.00	2	2020-21	100000.00	3	2021-22	200000.00	4	2022-23	200000.00	5	2023-24	100000.00	6	2024-25	100000.00	7	2025-26	50000.00	8	2026-27	50000.00	9	2027-28	100000.00	10	2028-29	100000.00
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53	A 2% of the total project cost Corporate Environmental Responsibility (CER) plan along with budgetary provision shall be prepared phase wise and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the Authority. A list	As stated in condition no. 53.																																	

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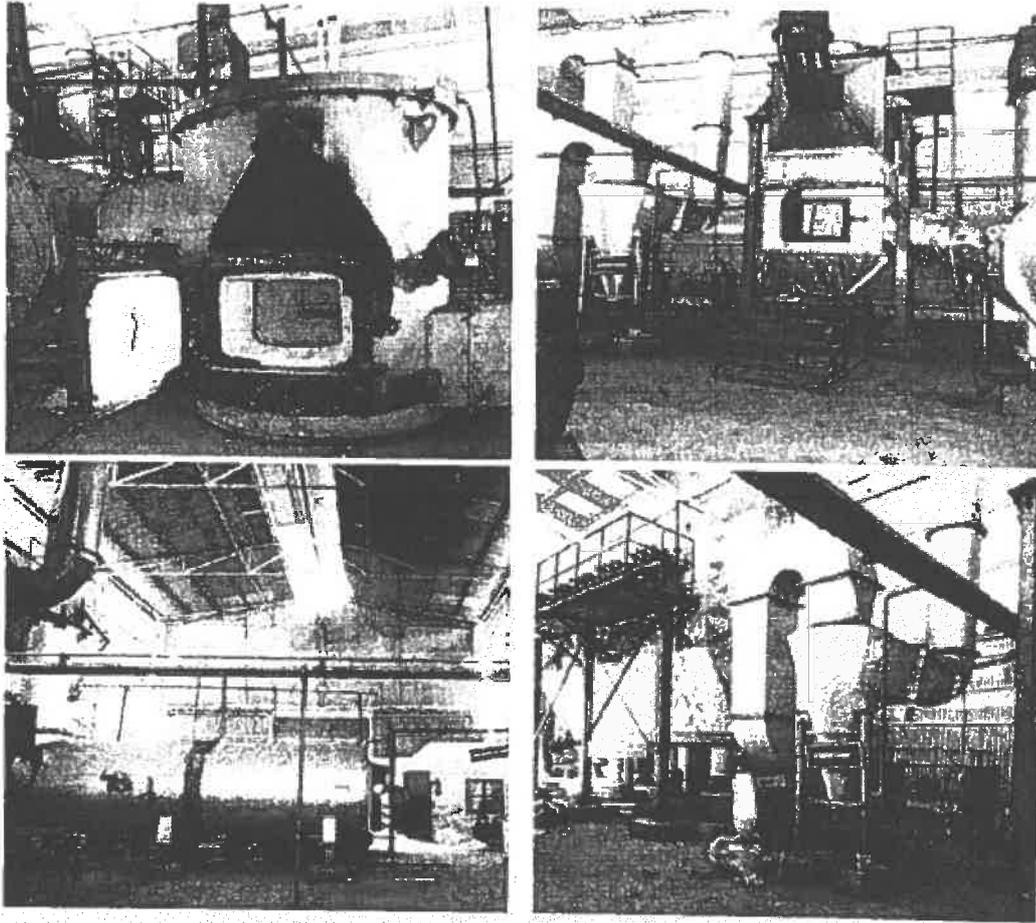
	of beneficiaries with their mobile Nos. / Address should be submitted along with photographs. No parking shall be allowed outside the project boundary.	
54	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.	PAs have obtained NOC from Fire Department of Hapur vide letter no. UPFS/2021/40035/ HAP/HAPUR/581/CFO dated 15.11.2021. As stated by PAs, the project premises was earlier occupied by Iron forging manufactures, and the building structure was handed over to the PAs for use after obtaining the EC. Therefore, they have not obtained any structural safety certificate for construction of the buildings. Complied.
55	Any hazardous waste generated during construction/operation phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.	Hazardous waste is disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board. Complied.
56	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Low sulphur diesel is being used as fuel for both DG sets and incinerators. Complied.
57	Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.	Bio medical waste management is being done as per Bio-Medical Waste (Management and Handling) Rules, 2016. Authorization under BWM Waste Management Rules, 2016 has been obtained from UPPCB by PAs vide letter no. H46915/C-1/BMW-11/2020 dated 28.01.2020 valid till subsequent 03 years from the date of issue. As stated by PAs, they have process the bio medical waste within the 24 hours. Complied.
58	Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.	As per submitted compliance report, Radioactive waste is not being handled at the facility. Not applicable.
59	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads	The project is in operational phase. As per the submitted report of Ambient air quality parameters by Enviro-Tech Services

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	on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.	(NABL accredited Lab), Ghaziabad dated 25.05.2021, the values are found within the prescribed limit given as below: <table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameters</th> <th>Results</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PM_{2.5} (µg/m³)</td> <td>41.0</td> </tr> <tr> <td>2</td> <td>PM₁₀ (µg/m³)</td> <td>59.4</td> </tr> <tr> <td>3</td> <td>SO₂ (µg/m³)</td> <td>85.1</td> </tr> <tr> <td>4</td> <td>NO₂ (µg/m³)</td> <td>0.05</td> </tr> <tr> <td>5</td> <td>CO (mg/Nm³)</td> <td>11.5</td> </tr> </tbody> </table> <p>Complied.</p>	S.N.	Parameters	Results	1	PM _{2.5} (µg/m ³)	41.0	2	PM ₁₀ (µg/m ³)	59.4	3	SO ₂ (µg/m ³)	85.1	4	NO ₂ (µg/m ³)	0.05	5	CO (mg/Nm ³)	11.5
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60	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	During the day of site visit, green belt found around the periphery of the project sites and along the road side was inadequate, which should be improved as per the accorded EC (upto 20% of the total plant area) by plantation of indigenous plant species. However, as per submitted document, PAs are also requested to the Regional Manager, U.P.S.I.D.A. to carry out the Plantation outside the plant premises. The details of the location of plantation, area covered, plant species planted, their no., survival rate and the year of plantation should be submitted to this office. Not complied.																		
61	NOC from Ground Water Board is to be obtained for drilling of tube well for use of Water Supply, if any	Plant has obtained NOC for 10 cu.m/day ground water abstraction from Ministry of Jalshakti, Govt. of UP for 01 no. of tube well vide Registration no. 202106000444 and with the validity till 08.08.2026 as per the accorded EC. Complied.																		
62	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.	This condition does not pertain to this office.																		

Photographs of Incinerator taken during site visit



8. निर्णय लिया (यदि कोई) / Action taken (if any): Letter has been issued to PAs to submit detail/take corrective measures on the above non-compliance issues.

भवदीया
प्रीति त्रिपाठी
21.12.21

डॉ० प्रीति त्रिपाठी
DR. PREETI TRIPATHI
उपनिदेशक/Deputy Director
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Integrated Regional Office, Lucknow-226

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Environ Waste Connections LLP

Works : Common Bio-Medical Waste Treatment &
Disposal Facility approved by MOEF & CC, CPCB & UPPCB

Plant Address : BN-102-104, Phase-III, UPSIDC, MG Road Indl. Area, Ghaziabad, Hapur- 201015

Mob.: 9891222627, 9313346553 | Email : ewc.srg@gmail.com

Website: www.environwasteconnections.in

Date :

To
The Director
Ministry of Environment & Forest and Climate Change,
Regional Office (CZ), Kendriya Bhawan,
5th Floor, Sector "H" Aliganj,
Lucknow - 226020

Date: 28/12/2021

Subject: Regarding Submission of Action Taken Report for improving compliance level in ref. to Letter No. File No. VII/Env/SCL-UP/2196/431; dated: 21/12/2021 by MOEF&CC, IRO, Lucknow, U.P. for CBWTF facility located at Plot No. 102- 104, Phase-III, UPSIDC, MG Road Indl. Area, Ghaziabad-Hapur, Uttar Pradesh (U.P.) promoted by M/s Uttar Pradesh Integrated Waste Management Project (A Division of Environ Waste Connections LLP).

Ref: File No. VII/Env/SCL-UP/2196/431; dated: 21/12/2021

Dear Sir,

In reference to the above we are hereby submitting the point wise reply of the issues raised in the afore-referenced letter. We have taken corrective action for further compliance in this regard. Kindly find the details/ information attached in PDF for your kind reference.

S. No.	Point	Reply
1.	The quarterly/ periodical air quality monitoring should also be carried out for VOC and HC also including the earlier tested parameters and data should be submitted to this office	The monitoring for VOC and HC has been carried out. Copy of reports are enclosed as Annexure I
2.	PAs have submitted the copy of vaccination record dated 05.10.2020 for 20 employees. However, the records for the recent occupational health surveillance conducted for all the 38 nos. of employees should be submitted to this office.	The COVID vaccination record for all the employees are enclosed as Annexure II.
3.	During the day of the site visit, green belt found around the periphery of the project sites and along the	Approx. 608.16 Sq Mtr. (20% of Total Plot Area) has been



H.Off : D-27/1, Gali No.-9, Near 30 Futta Road, Johripur Extn., Delhi-110094

	road side was inadequate, which should be improved as per the accorded EC (upto 20% of the total plant area) by plantation of indigenous plant species. The details of the location of plantation, area covered, plant species planted, their no., survival rate and the year of plantation should be submitted to this office.	developed under greenbelt. The same will be increased to 33% in the near future with indigenous plant species either on separate plot or inside the premises. Photographs of existing greenbelt are enclosed as Annexure III. The details of existing plantation is as under:
<p>Inside the Plant , Green Belt in Three Parts :</p> <ul style="list-style-type: none"> • 26 * 2.5 Mtr = 65 Sq Mtr • 32 * 5.5 Mtr = 176 Sq Mtr • 11.4 * 5.8 Mtr = 66.12 Sq Mtr <p>Total Green Belt Inside = 307.12 Sq Mtr</p> <p>Outside Periphery of Plant , Green Belt in Three Parts =</p> <ul style="list-style-type: none"> • 5.3 * 4.3 = 22.79 Sq Mtr • 49.5 * 5.3 = 262.35 Sq Mtr • 3 * 5.3 = 15.9 Sq Mtr <p>Total Green Belt outside = 301.04</p> <p>Total Green Belt = Inside + Outside = 608.16 Sq Meter which shall increase up to 990 Sq Meter.</p>		
4.	Total Organic Carbon (TOC) content in the slag and bottom ashes after incineration process should be analysed by NABL/MoEF&CC accredited lab and data should be submitted to this office.	Copy of the report of Total Organic Carbon (TOC) content in the slag and bottom ash is enclosed as Annexure IV.
5.	The details about no. of vehicles used and compliances done as per the Biomedical Waste (Management & Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989 should be submitted to this office.	Copy of the report having details of all vehicles used for BMW Transportation are enclosed as Annexure V.
6.	In case of dioxins and furans analysis for stack gaseous emissions, the yearly monitoring data should also be submitted to this office.	Dioxin and Furan Testing Report is attached as Annexure VI.
7.	The details about the no. of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, other energy efficient plant machineries and equipments should be submitted to this office.	Power factor (PF) is installed along with an LED lighting system. However, Solar Photovoltaic System shall also be installed for



		lighting systems by 2022 and will be submitted to your office.
8.	The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's IRO, Lucknow.	Ground water monitoring as per the UPPCB norms have been carried out. Copy of analysis report is attached as Annexure VII.
9.	The details of the compliance done for all the commitments made in the public hearing should be submitted to this office.	The project is exempted from Public Hearing as it is located in the notified UPSIDC Industrial area. (Copy of OM dated: 10 th Dec, 2014, 16 th May, 2014 issued by MOEF&CC along with UPSIDC site notification vide dated: 05 th Sept, 2001 is enclosed as Annexure VIII.
10.	The details regarding the compliance done for the recommendations and pollution mitigative measures proposed in the EMP should be submitted to this office.	Detail of EMP and CER is enclosed as Annexure IX.
11.	The details for the expenditure done so far regarding the CER activity since the start of the project not including the third party monitoring expenditure should be submitted to this office.	The expenditure on CER activities will be carried out in the year 2022 (not including third party) and the details will be submitted to your office for the same as we have already allotted funds for each year. It has also been delayed due to covid-19 pandemic which occurred twice since we started the project.

Thanking you,

Yours Truly,

Rohit Gupta

(Director)

M/s Uttar Pradesh Integrated Waste Management Project

(A Division of Environ Waste Connections LLP).





Environ Waste Connections LLP <ewc.srg@gmail.com>

Submission of Action Taken Report for improving compliance level in ref. to Letter No. File No. VII/Env /SCL-UP/2196/431 dated: 21/12/2021 by MOEF&CC, IRO, Lucknow, U.P.

2 messages

Sat, Dec 25, 2021 at 12:27 PM

Environ Waste Connections LLP <ewc.srg@gmail.com>

To: rocz.lko-mef@nic.in

Cc: msseiaaup@gmail.com, preeti.tripathi@gov.in, Vipul Khandelwal <gaurangenviro@gmail.com>

To,

**Ministry of Environment, Forest Climate Change,
Integrated Regional Office,
Lucknow, Uttar Pradesh**

**Subject: Submission of Action Taken Report for improving compliance level for Common Bio-Medical Waste Treatment and Disposal Facility ,
M/s Environ Waste Connections LLP, BN:102-104, Phase-III, MG Road Indl.Area, Ghaziabad-Hapur, U.P.**

Reference : Letter No. File No. VII/Env/SCL-UP/2196/431 dated: 21/12/2021 by MOEF&CC, IRO, Lucknow, U.P.

Dear Sir/Madam,

In reference to the above cited subject regarding submission of action taken report from our side for Monitoring Report by MOEF &CC dated: 21/12/2021, We have taken corrective action for further compliance in this regard. Kindly find the details/ information attached in PDF for your kind reference.

Point No. 1 : Copy of Air Quality Report for VOC and HC is attached.
Point No. 2 : Copy of Covid Vaccination Record of 40 Employees is attached herewith.
Point No. 3 : Approx. 600.00 Sq Mtr. (20% of Total Plot Area) , Approx . 20 % Plantation is done for Green Belt which shall increase up to 33.33 % in near future along with indiginous plant species either on separate plot or inside the premises.
Photo of Green Belt and Size of each area is mentioned as :
Inside the Plant , Green Belt in Three Parts :
26 * 2.5 Mtr = 65 Sq Mtr
32 * 5.5 Mtr = 176 Sq Mtr
11.4 * 5.8 Mtr = 66.12 Sq Mtr
Total Green Belt Inside = 307.12 Sq Mtr
Outside Periphery of Plant , Green Belt in Three Parts =
5.3 * 4.3 = 22.79 Sq Mtr
49.5 * 5.3 = 262.35 Sq Mtr
3 * 5.3 = 15.9 Sq Mtr
Total Green Belt outside = 301.04
Total Green Belt = Inside + Outside = 608.16 Sq Meter which shall increase up to 990 Sq Meter.

Point No. 4: Copy of Total Organic Carbon (TOC) content in the slag and bottom ash is attached.
Point No. 5 : Copy of Details of all Vehicles used for BMW Transportation are attached.
Point No. 6 : Dioxin and Furan Testing Report is attached .
Point No. 7: Power factor (PF) is installed along with an LED lighting system. However, We shall also install a Solar Photovoltaic System for lighting systems next year (2022) and shall submit the details to your office for the same.
Point No. 8 : Ground Water Monitoring is attached.
Point No. 9 : We are exempted from Public Hearing as the Project site is located in the notified UPSIDC Industrial area. Hence, It is not applicable. (Copy of OM dated : 10th Dec,2014 , 16th May,2014 issued by MOEF&CC along with UPSIDC site notification vide dated: 05th Sep,2001 is attached for exemption from Public Hearing.)

Point No. 10: Copy of EMP is attached. Other information also available in CER.

Point No. 11: Besides Third Party Monitoring expenditure in CER done by our side , We are yet to comply with expenditure on CER activities in the year 2022 (not including third party) and shall submit the details to your office for the same as we have already allotted funds for each year. It has also been delayed due to covid-19 pandemic which occurred twice since we started the project.

Kindly inform us for any information or document required for 100 % compliance in reference to our Environmental Clearance.

We shall appreciate your kind help in this regard.

Thanking You,

Yours Truly,

Sd/-

Rohit Gupta,
Authorized Signatory/ Director,



For M/s Environ Waste Connections LLP,
Plant Address :BN-102-104,Phase-III,UPSIDC,MG Road Industrial Area,Ghaziabad-Hapur,U.P.-201015
(Adj. to Hindustan Coca-Cola Beverages Plant)
H. Office : D-27/1 , Street No.-9, Near 30 Futta Road, Johripur Extn.,Delhi-110094
H.Office Contact Number(M) : 09891222627 ,9313346553
Email Id: ewc.srg@gmail.com , info@environwasteconnections.in

Website : www.environwasteconnections.in

Copy for your information : -

1). The Member Secretary, SEIAA, Environment Directorate, Govt. of U.P., Dr. Bhim Rao Ambedkar Paryavaran Parisar,Vineet Khand-1, Gomti Nagar, Lucknow-226010

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11 attachments

-  Dixon Furon Test Report. Environ.SGS.NOV2021.pdf
296K
-  Covid Vaccination of all Employees.pdf
222K
-  Vehicle Details BMW Transportation.pdf
396K
-  public hearing Exemption Notification.pdf
1750K
-  Green Belt.pdf
1283K
-  LED and other star rated equipments (5).pdf
412K
-  EMP and CER.Environ. 2021.pdf
378K
-  Ground Water Monitoring Report.Dec.2021.pdf
597K
-  Total Organic Content in (Ash)Dec2021.pdf
597K
-  VOC and HC Report.Dec.2021.pdf
597K
-  Ground Water Latest Report Environ 24.07.2021.pdf
1721K

Thu, Mar 23, 2023 at 3:58 PM

Environ Waste Connections LLP <ewc.srg@gmail.com>
To: Amit Lal <amit.ewc@gmail.com>

[Quoted text hidden]

11 attachments

-  Dixon Furon Test Report. Environ.SGS.NOV2021.pdf
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-  Covid Vaccination of all Employees.pdf
222K
-  Vehicle Details BMW Transportation.pdf
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-  Green Belt.pdf
1283K
-  LED and other star rated equipments (5).pdf
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-  EMP and CER.Environ. 2021.pdf
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-  VOC and HC Report.Dec.2021.pdf
597K
-  Ground Water Latest Report Environ 24.07.2021.pdf
1721K

53

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The dIRECTOR
ENVIRON WASTE CONNECTIONS LLP
BN 102-104, UPSIDC, HAPUR,UP,Hapur,Uttar Pradesh-201015

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/UP/MIS/256774/2018 dated 15 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22A032UP112404 |
| 2. File No. | 21-31/2022-IA-III |
| 3. Project Type | Expansion |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs) |
| 6. Name of Project | Installation of a common Hazardous Waste Incinerator of 500 kg/hr capacity in existing CBWTF facility located at UPSIDC, MG Road Indl. Area, Hapur, Uttar Pradesh |
| 7. Name of Company/Organization | ENVIRON WASTE CONNECTIONS LLP |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 19 Mar 2018 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 25/05/2022

(e-signed)
Mr. Ashish Kumar
Scientist E
IA - (INFRA-2 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



F. No. 21-31/2022-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi - 110 003
25th May, 2022

To

Shri Rohit Gupta, Director
M/s Environ Waste Connections LLP
BN 102-104, UPSIDC
Garhmukteshwar
Hapur, Uttar Pradesh-201 015
Email: environwaste2021@gmail.com

Sub.: Installation of a Common Hazardous Waste Incinerator of 500 kg/hr capacity in existing CBWTF facility located at UPSIDC, MG Road Industrial Area, Hapur, Uttar Pradesh by M/s Environ Waste Connections LLP - Environmental Clearance for Expansion regarding.

Sir,

This has reference to the proposal no. IA/UP/MIS/256774/2018; received on 15.02.2022 through Parivesh Portal seeking grant of Environmental Clearance (EC) for expansion of existing CBWTF facility through installation of a Common Hazardous Waste Incinerator of 500 kg/hr capacity within UPSIDC Industrial Area, Hapur, Uttar Pradesh by M/s Environ Waste Connections LLP.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006; as amended and notified under the Environment (Protection) Act, 1986 (29 of 1986), the above-mentioned project/activity is covered under category 'A' of item 7(d) 'Common hazardous waste treatment, storage and disposal facilities (TSDFs)' as well as category 'B' of item 7(da) 'Bio-Medical Waste Treatment Facilities' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at Central level by sectoral EAC.

3. Accordingly, the above mentioned proposal for Environmental Clearance has been examined by the Expert Appraisal Committee (Infra-2) first in its 83rd meeting held on 28th February - 02nd March, 2022 and then in its 85th meeting held on 30-31st March, 2022.

4. The details of the project, as per the application and documents submitted by the project proponent (PP), and also as informed during the above-mentioned meetings of EAC (Infra-2) are as under:

Proposal No. IA/UP/MIS/256774/2018

Page 1 of 13

Asubh

- i. The project is located at Plot No. BN: 102-104, Phase-III, UPSIDC, MG Road Industrial Area, Tehsil Dhaulana, Hapur, Uttar Pradesh.
- ii. The project is an expansion case.
- iii. Earlier, the facility had obtained environmental clearance from SEIAA, Uttar Pradesh vide letter no. 713/Parya/SEAC/4134-4488/2018 dated 05.03.2019, for two BMW incinerators of capacities 300 kg/hr each, (one dry static incinerator and one rotary kiln incinerator). However, only the dry static incinerator has been installed and is operational. Now, the project proponent proposes to install one 500 kg/hr common hazardous waste incinerator (rotary kiln) in place of the 300 kg/hr BMW incinerator.
- iv. Certified compliance of the same has been obtained from MoEF&CC-IRO, Lucknow vide File No.-VII/Env/SCL-UP/2196/432 dated 21.12.2021. Action Taken Report has been submitted vide letter dated 28.12.2021.
- v. The project was issued standard Terms of Reference (ToR) by MoEF&CC, New Delhi vide letter no. 21-30/2021-IA-III dated 05.05.2021. The baseline data collection was done during pre-monsoon season (March-May 2021).
- vi. The proposed project is exempted from public hearing as per OM dated 27.04.2018, as the site is located in MG Road Industrial Area, Hapur (Notified in the year 2001).
- vii. The total plot area is 3,058.12 sqm. In place of a rotary kiln based incinerator (BMW) of capacity 300 Kg/Hr (as per EC obtained earlier), a HW incinerator of capacity 500 Kg/Hr (rotary kiln based) will be installed for incineration of hazardous waste. The details of the proposed expansion are given as follows:

S. No.	Particulars	Existing	Proposed	Total
1.	Plot area	3058.12 sqm. (0.30 ha)	-	3058.12 sqm. (0.30 ha)
2.	Nature and Size of the Project	(CBWTF): • Dry static incinerator: 300 kg/hr • Rotary kiln incinerator: 300 kg/hr • Autoclave: 2 × 250 kg/hr • Shredder: 2 × 250 kg/hr • Ash pit: 1 no. • Sharp Pit: 1 no.	(TSDF): • Rotary kiln based hazardous waste incinerator: 500 kg/hr	• Dry static incinerator: 300 kg/hr (CBWTF) • Rotary kiln hazardous waste incinerator: 500 kg/hr (TSDF) • Autoclave: 2 × 250 kg/hr • Shredder: 2 × 250 kg/hr • Ash pit: 1 no. • Sharp Pit: 1

Proposal No. IA/UP/MIS/256774/2018

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Ashish

				no.
3.	Project cost	₹ 5.50 Crore	₹ 10.0 Crore	₹ 15.50 Crore
4.	Cost of EMP			
	Capital cost	₹ 86.5 Lakh	₹ 166.1 Lakh	₹ 252.5 Lakh
	Recurring cost	₹ 25.8 Lakh	₹ 37.1Lakh	₹ 62.9 Lakh
5.	Water demand	10 KLD	5 KLD	15 KLD
	Source	Ground water		
6.	Total Wastewater generation	7.0	2.7	9.7
	Industrial effluent	5.5	2.5	8.0
	Domestic sewage	1.5	0.2	1.7
7.	ETP	10 KLD	-	10 KLD
8.	Modular STP	-	2.5 KLD	2.5 KLD
9.	Power demand &	125 kVA	-	125 kVA
	Source	Uttar Pradesh Power Corporation Limited (UPPCL)		
10.	Power Backup (DG set)	125 kVA	Existing DG will be replaced with 160 kVA	160 kVA
11.	Manpower	38 persons	8 persons	46 persons

- viii. The total daily water requirement of the project after the proposed expansion will be 15 KLD (existing 10 KLD + proposed 5 KLD). The total daily fresh water demand of 7 KLD will be met from ground water and 8 KLD treated water from ETP. NOC has been obtained from CGWA for groundwater abstraction. Effluent generation of 8 KLD is envisaged from scrubber, quenching, floor & vehicle washing & laboratory, which will be treated in the proposed MBBR based ETP of 10 KLD capacity. Domestic wastewater (1.7 KLD) will be treated in a modular STP of capacity 2.5 KLD. Treated water from STP and ETP will be completely recycled and reused for quenching & scrubbing water make-up, green belt and firefighting, container washing, floor & vehicle washing etc. The unit will maintain Zero Liquid Discharge (ZLD).
- ix. Municipal solid waste (approx. 2 Kg/day) will be collected, segregated using color coded bins and handed over to municipal waste collection system for final disposal to municipal corporation waste disposal site.
- x. Hazardous wastes generated at site like incinerator ash, ETP Sludge, used/spent oil etc. will be handled & stored as per Hazardous & Other Waste (Management and Trans boundary Movement) Rules, 2016 and will be disposed as per guidelines as follows:

Proposal No. IA/UP/MIS/256774/2018

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S. No.	Hazardous Waste	Category	Disposal Method
1	ETP Sludge	35.3	Treatment in hazardous waste Incinerator
2	Sludge Salt generated from Spray quencher	37.1	Treatment in hazardous waste Incinerator
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	33.1	Send to authorized recycler
4	Contaminated cotton rags or other cleaning material	33.2	Treatment in hazardous waste Incinerator
5	Ash from incinerator and flue gas cleaning residue	37.2	Send to authorized TSDF Site
6	Used oil or spent oil	5.1	Send to authorized recycler
7	Wastes or residues containing oil	5.2	Send to authorized recycler

- xi. The power requirement for project after expansion will be 125 kVA and will be sourced from Uttar Pradesh Power Corporation Limited (UPPCL). Power back-up will be provided through 1 No of DG Set of capacity 160 kVA to be used only in case of power failure.
- xii. A 5 kW grid tied roof mounted Solar Photovoltaic Power Plant (SPVPP) for solar power generation is proposed.
- xiii. 01 nos underground rain water collection tank (3m x 3m x 3m) will be constructed for rain water harvesting.
- xiv. About 33 % of the total plant area i.e. 1,009.18 sqm., will be under greenbelt comprising of 252 trees (62 trees existing + 190 trees proposed). The revised land use breakup of the plant is given as follows:

S. No.	Particular	Area (sqm.)	% of Total area
1	Plant area	1213.14	39.67
2	Green area	1009.18	33.00
3	Open, road & paved area	835.80	27.33
Total		3058.12	100

- xv. The project is not located in Critically Polluted area.
- xvi. The project is not located within 10 km of Eco Sensitive Zone. NBWL Clearance is not required.
- xvii. Forest Clearance is not required.
- xviii. CRZ Clearance is not required.
- xix. There is no litigation against the proposed common hazardous waste incinerator project. However, there is one litigation vide case no. MISC. BENCH No. - 10505 of 2021 at Lucknow against the approval of the already operational CBWTF project. The case relates to two common biomedical waste treatment facilities already operating in the

Proposal No. IA/UP/MIS/256774/2018

Aswath

area, one under the name Synergy Waste Management Pvt. Ltd. at Subharthi Medical College, Meerut and second is Medicare Environmental Management Ltd., Ghaziabad within a radius of 75 Km from the proposed site. The matter has already been deliberated at UP State Pollution Control Board (UPPCB) and they have already issued NOC vide letter no. 13359/UPPCB/Circle (UPPCBHO/CTE/Hapur/2018 dated 06.11.2018 to the project proponent for the installation of facility. A letter is also issued by Chief Medical Officer (CMO), Hapur on 15.12.2018 giving recommendation for the development of at least one more Common Biomedical Waste Treatment Facility in District, Hapur. UPPCB has already granted NOC (Consent to establish & Consent to Operate) to the existing CBWTF as well as Environmental Clearance has been issued by SEIAA, UP to the project. Recommendation letter from CMO, Hapur and the latest status of the court case have been submitted.

- xx. Investment/Cost of the project - The total estimated Capital Cost of the project is ₹15.50 Crore (existing ₹ 5.50 Crore + Proposed ₹10.0 Crore). Revised EMP budget provides for ₹ 252.5 lakhs Capital Cost and ₹ 62.9 lakhs/year recurring cost.
- xxi. Employment potential: About 46 persons.
- xxii. Benefits of the project: The proposed project will enable industries to dispose off their Hazardous waste, which can't be treated by their existing in-house infrastructure, in a scientific manner. Hence, availing the service of the proposed HW incinerator would help the industries to be more compliant from the environmental regulatory standpoint. In addition to the employment generation, the project will also generate associated indirect livelihood for the local population through ancillary activities like material supply during construction, etc. Adequate funds shall be allocated to implement environment management plan including the funds to support and improve the socio-economic conditions of the surrounding population.

5. Keeping in view the location of the project in the National Capital Region (NCR) which is severely affected by poor air quality, the committee advised the PP to develop dense plantation at the project site using appropriate techniques in consultation with the forest department/horticulture department/experts/consultants, and also consider the use of Gas Gensets in place of regular DG sets to counter the air pollution in the area.

6. The EAC (Infra 2), based on information, clarifications provided by the project proponent and detailed discussions held on the issues, has recommended granting environmental clearance to the project. The aforesaid recommendation of EAC (Infra-2) is subject to certain specific conditions, as stipulated during its 85th meeting held on 30-31st March, 2022.

7. Based on recommendations of EAC (Infra-2), the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project for the expansion of existing CBWTF facility through Proposal No. IA/UP/MIS/256774/2018

Achsh

installation of a Common Hazardous Waste Incinerator of 500 kg/hr capacity within UPSIDC Industrial Area, Hapur, Uttar Pradesh by M/s Environ Waste Connections LLP, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the following specific and standard conditions:

A. Specific Conditions:

- i. Conditions specified in Environmental Clearance issued by SEIAA, Uttar Pradesh vide letter no. 713/Parya/SEAC/4134-4488/2018 dated 05.03.2019 shall be strictly complied.
 - ii. The proponent should ensure that the project fulfils all the provisions of Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the 'Protocol for Performance Evaluation and Monitoring' for the same as published by the CPCB including collection, transportation, design etc.
 - iii. MoU shall be made with authorized recycler for disposal of spent/used oil.
 - iv. The proponent shall comply with the Environmental standards notified by Ministry of Environment & Forest for incinerators along with the technology/guidelines.
 - v. Necessary provision shall be made for fire-fighting facilities within the complex.
 - vi. Project proponent should prepare and implement an on-site Emergency Management Plan.
 - vii. Employees shall be provided work specific PPE such as helmets, safety shoes, masks etc.
 - viii. Air pollution control systems shall be implemented as proposed. Incinerator & DG Set shall be provided with a stack height meeting MOEF&CC Guidelines for proper dispersion of cleaned gases in atmosphere.
 - ix. Ambient air quality monitoring shall be carried out at upwind and downwind locations. The parameters shall include Dioxins and Furan. Online real-time continuous monitoring facilities shall be provided as per the CPCB or State Board directions.
 - x. Project proponent should develop green belt all along the periphery of the TSDF with plant species that are significant and used for the pollution abatement. Total green area of 1,009.18 sqm. (@33% of plot area) and 252 trees shall be maintained as proposed. The tree species shall be selected as suited to site conditions in consultation with concerned forest department. As committed, green belt shall be developed with dense plantation at the project site using appropriate techniques in consultation with the forest department/horticulture department/experts/consultants etc., to counter air pollution.
 - xi. Fresh water requirement shall not exceed 7 KLD during operational phase. Abstraction of ground water shall be subject to the permission of Central Ground Water Authority (CGWA).
 - xii. PP shall ensure proper handling of all spillages by introducing spill
- Proposal No. IA/UP/MIS/256774/2018

Ashish

- control procedures for various chemicals.
- xiii. Effluent Treatment Plant of 10 KLD capacity shall be provided as committed to treat the wastewater generated from the project. Treated water shall be reused within the project. There shall be no discharge of treated water from the project as proposed.
 - xiv. The project proponent shall install continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 - xv. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
 - xvi. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the MSW generated from project.
 - xvii. Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorization under the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 to prevent unwanted access.
 - xviii. Traffic congestion near the entry and exit points from the roads adjoining the project site shall be avoided. Parking should be fully internalized and no public space should be utilized.
 - xix. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 2 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 2 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the PWD/Competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
 - xx. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/ Regulations or Statutes as applicable to the project.

Proposal No. IA/UP/MIS/256774/2018

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B. Standard Conditions:**I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. The Project proponent should ensure that the TSDF fulfils all the provisions of Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- vi. The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous waste treatment, storage and disposal facilities' published by the CPCB in May, 2010.
- vii. Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- viii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- ix. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- x. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

Proposal No. IA/UP/MIS/256774/2018

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Amit

- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120°each), covering upwind and downwind directions.
- iv. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vi. Appropriate Air Pollution Control (As proposed) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vii. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out. Analysis of Dioxins and Furans shall be done through CSIR-National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory
- viii. Gas generated in the Land fill should be properly collected, monitored and flared

III. Water quality monitoring and preservation:

- i. Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- ii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iii. No discharge in nearby river(s)/pond(s).
- iv. The depth of the land fill site shall be decided based on the ground water table at the site.
- v. The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- vi. All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE.

Proposal No. IA/UP/MIS/256774/2018

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As per

Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.

- vii. The Company shall review the unit operations provided for the treatment of effluents, specially the sequencing of MEE after tertiary treatment, the source of permeate when no R.O. is recommended and the treatment of MEE condensate. The scheme for treatment of effluents shall be as permitted by the Pollution Control Board/Committee under the provisions of consent to establish.
- viii. Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.
- ix. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
- x. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- xi. Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

- i. Energy conservation measures like installation of LED/CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

VI. Waste management:

- i. The TSDF should only handle the waste generated from the member units.
- ii. Periodical soil monitoring to check the contamination in and around the site shall be carried out.
- iii. No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.
- iv. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

VII. Green Belt:

Proposal No. IA/UP/MIS/256774/2018

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Ashish

- vi. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- vii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- viii. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- ix. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- x. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- xii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xiii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- xiv. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xv. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xvi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xvii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xviii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

Proposal No. IA/UP/MIS/256774/2018

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- xix. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
- xx. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

8. The Environmental Clearance is being granted to M/s Environ Waste Connections LLP, for expansion of existing CBWTF facility through installation of a Common Hazardous Waste Incinerator of 500 kg/hr capacity within UPSIDC Industrial Area, Hapur, Uttar Pradesh.

9. This issues with the approval of the Competent Authority.

Ashish
25.05.2022

(Dr. Ashish Kumar)
Additional Director &
Member Secretary, EAC (Infra-2)

Copy to:

1. The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow.
2. The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Kendriya Sadan, 5th Floor, Sector-H, Aliganj, Lucknow-226 024.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/ Record File/ Notice Board/MoEF&CC website.

Ashish
25.05.2022

(Dr. Ashish Kumar)
Additional Director &
Member Secretary, EAC (Infra-2)

Proposal No. IA/UP/MIS/256774/2018

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UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :01/10/2018 To 30/09/2023

Ref No. - 13359/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2018

Dated:- 06/11/2018

To ,

Shri Rohit Gupta

M/s M/s Environ Waste Connections LLP

BN102-104, UPSIDC, Phase-III, MG Road Indl.Area,Dist.Hapur,UP-201015

HAPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no 579367 dated - 02/02/2018 .After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Bio-medical waste	Metric Tonnes/Day	12

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Bio-Medical Waste	450

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Incinerator ASH	Metric Tonnes/Month	120	450

E: Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	10.0

F. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Industrial	9.0
Domestic	1.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	200	Burner

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 30/09/2023 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.
7. Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees
Canara Bank	UCMS & GTBH ,Dilshad Garden, Delhi- 110095	390769	02/02/2018	20000.0

Specific Conditions:

1. CBWTF shall provide the NOC from CGWA for extracting ground water within 03 month.
2. CBWTF shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, BMW Rules 2016, and Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities made by Central Pollution Control Board.
3. CBWTF shall dispose the hazardous waste through authorized TSDF and comply the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules,
4. Treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. CBWTF shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The implementation of the project shall be started only after obtaining the EC from the concerned authority.
7. This NOC is valid for the present CBWTF treatment capacity of 450 MTD.
8. CBWTF shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis
9. CBWTF shall submit detail proposal of ETP and APCS within 30 days.
10. CBWTF shall submit Effluent Quality Analysis report from Boards Laboratory, analyzed on payment basis on half yearly basis.
11. CBWTF shall install ventury scrubber and at least 30 mt stack height on incinerator.
12. CBWTF shall install at least 0.2KVA mt stack from roof level along with acoustic enclosures on DG sets.
13. CBWTF shall use clean fuel as far as possible.
14. CBWTF shall not use furnace oil/pet coke as a fuel.
15. CBWTF shall not discharge any trade Effluent.
16. CBWTF shall not start treatment facilities without prior consent of the board.
17. CBWTF shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied
18. A Bank Guarantee of Rs. 1000000/- (Ten Lakh) shall be submitted to the Board for complying above conditions within 15 days.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 06/12/2018 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

AKHLAQ Digitally signed by
AKHLAQ HUSAIN
Date: 2018.11.06
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CEO 1

Dated:- 06/11/2018

Copy To -

RO UPPCB GHAZIABAD

AKHLAQ Digitally signed by
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Date: 2018.11.06
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CEO 1



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
63657/UPPCB/Circle1(UPPCBHO)/CTO/water/H
APUR/2019

Dated : 03/02/2020

To ,

Shri ROHIT GUPTA
M/s ENVIRON WASTE CONNECTIONS LLP
BN-102-104, UPSIDC Indl. Area, MG Road, Phase-III, Hapur, Ghaziabad, UP, HAPUR, 201015
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ENVIRON WASTE CONNECTIONS LLP

Reference Application No :5749816

Dated :03/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. ENVIRON WASTE CONNECTIONS LLP is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 30/10/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ENVIRON WASTE CONNECTIONS LLP vide

Consent Order No. 5749816/ Water

Dated : 03/02/2020

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Bio Medical Waste-576 MT/month, Plastic Granules-576 MT/month, Processed Grinded Rubber Mixing 576 MT/month.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1 KLD	Septic Tank
2	Industrial	3 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	1 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	3 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

- 1- Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. ETP shall comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016.
- 2- Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- 3- Incinerator / Plasma Pyrolysis/ Autoclaving/Microwaving/ Hydroclaving/ Shredder/ Dry Heat Sterilization/ ETP should be fitted with separate 'energy meter' for recording total energy consumed for operation of these equipment.
- 4- Vehicles connected with a provision of GPS as per BMW Rules and Vehicle-wise route chart for collection, transportation of bio-medical waste from the member HCFs;
- 5- Records on day-to-day basis (as per the format given at Annexure-II of BMW 2016) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMW Rules, category-wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date & time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.
- 6- Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at Annexure -III of BMW 2016.
- 7- the Stack Emission shall be monitored (under optimum capacity) for parameters such as Particulate Matter, HCl, NOx, Hg & compounds and combustion efficiency once in three months as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done once in a year (monitored values shall be corrected to 11% Oxygen on dry basis).
- 8- The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc.
- 9- All the treatment equipment should be operated and complied with the norms as stipulated under Schedule II of the Bio-medical Waste Management Rules, 2016 published by MoEF & CC vide GSR 343 (E) dated 28th March, 2016.
- 10- Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed before operation of the plant by the CBWTF operators for the parameters as stipulated by the CPCB as per the authorization granted under the BMW Rules, 2016. The real time continuous stack emission for Common Bio-medical Waste Treatment Facilities monitoring data is also required to be transmitted to the servers of the UPPCB as well as CPCB.
11. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016.
12. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
13. In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
14. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
15. The Unit shall submit the point wise compliance report duly verified by the officers of Regional Office, Ghaziabad of the conditions imposed in the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
18. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
19. The industry will adopt the various SOP enumerated by the CPCB and or MOEF&CC for the processing and the disposal of the waste.

20. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

21. Industry shall comply with various Waste Management Rules as notified by MoEF&CC eg. Plastic Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 as amended , E-waste (Management) Rules, 2016 as amended .The Unit shall comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended

22. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

23. The industry shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/ gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

16.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

24. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.

25. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

26. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 63656/U PPCB/Circle1(U PPCBHO)/CTO/air/HAPUR/2019

Dated : 09/01/2020

To ,

Shri ROHIT GUPTA
M/s ENVIRON WASTE CONNECTIONS LLP
BN-102-104, UPSIDC Indl. Area, MG Road, Phase-III, Hapur, Ghaziabad, UP, HAPUR, 201015
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ENVIRON WASTE CONNECTIONS LLP

Reference Application No. 5749785

Dated : 09/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ENVIRON WASTE CONNECTIONS LLP. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 30/10/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

C.E.O
C-1

U.P. Pollution Control Board

Dated : 09/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bio Medical Waste-576 MT/month, Plastic Granules-576 MT/month, Processed Grinded Rubber Mixing 576 MT/month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	INCINERATOR 300 Kg/Hr	Diesel	1	Sulphur Dioxide	30 mt.stack from G.L with cyclone dust collector, Venturi scrubber and ID fan
2	Boiler 0.20 TPH		2	Particulate Matter	20 feet from G.L
3	D.G Set 125 KVA	HSD	3	Sulphur Dioxide	minimum 2.5 mt. above nearest roof

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E.P Rules 1986
2	3	Sulphur Dioxide	As per E.P Rules 1986
3	2	Particulate Matter	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

- 1- Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. ETP shall comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016.
- 2- Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- 3- Incinerator / Plasma Pyrolysis/ Autoclaving/Microwaving/ Hydroclaving/ Shredder/ Dry Heat Sterilization/ ETP should be fitted with separate 'energy meter' for recording total energy consumed for operation of these equipment.
- 4- Vehicles connected with a provision of GPS as per BMW Rules and Vehicle-wise route chart for collection, transportation of bio-medical waste from the member HCFs;
- 5- Records on day-to-day basis (as per the format given at Annexure-II of BMW 2016) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMW Rules, category-wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date & time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.
- 6- Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at Annexure -III of BMW 2016.
- 7- the Stack Emission shall be monitored (under optimum capacity) for parameters such as Particulate Matter, HCl, NO_x, Hg & compounds and combustion efficiency once in three months as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done once in a year (monitored values shall be corrected to 11% Oxygen on dry basis).
- 8- The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc.
- 9- All the treatment equipment should be operated and complied with the norms as stipulated under Schedule II of the Bio-medical Waste Management Rules, 2016 published by MoEF & CC vide GSR 343 (E) dated 28th March, 2016.
- 10- Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed before operation of the plant by the CBWTF operators for the parameters as stipulated by the CPCB as per the authorization granted under the BMW Rules, 2016. The real time continuous stack emission for Common Bio-medical Waste Treatment Facilities monitoring data is also required to be transmitted to the servers of the UPPCB as well as CPCB.
11. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
12. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
13. The industry should be operated in such a manner that it does not adversely affect the environment.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
16. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
17. The Unit shall submit the point wise compliance report duly verified by the officers of Regional Office, Ghaziabad of the conditions imposed in the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void. and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

18. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
19. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
21. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
23. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
24. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
25. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
26. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
27. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
28. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
29. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
30. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720828, 2720831 Fax: 0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

1. File no. of authorisation and date of issue: No:- 17129205 and Date:-01/09/2022
2. M/s ENVIRON WASTE CONNECTIONS LLP, VIJAY KUMAR an occupier or operator of the facility located at BN-102-104, PHASE III, UPSIDC, M.G.ROAD INDL. AREA, HAPUR-201015 is hereby granted an authorisation for:

Generation, segregation		Collection	
Storage		Transportation	
Reception		Use	
Recycling Packaging Treatment or Processing or Conversion		Offering for sale Transfer Disposal or destruction	
Any other form of handling			

3. M/s ENVIRON WASTE CONNECTIONS LLP is hereby authorized for handling of biomedical waste as per the capacity given below:
 - (i) Number of beds of HCF: 10238
 - (ii) Number of health care facilities covered by CBMWTF: 1428
 - (iii) Installed treatment and disposal capacity: 19200 KG/Day (01 Incinerator 300 KG/hour, 02 Autoclave of 250 KG/hour each, 02 Shredder 250 KG/hour each)
 - (iv) Area or distance covered by CBMWTF: As per Rules/Guidelines
 - (v) Quantity of Biomedical waste handled, treated or disposed: 4306 Kg/day
4. This authorisation shall be in force for a period of 05 Years Years from the date of issue.
- 4.1 The authorization shall be valid for till 31/08/2027

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5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.10.12
22:57:00 +05'30'

Vivek Roy
CEO

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. The Authorized person shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the prescribed authority.
3. The authorized person shall not rent, lend, transfer or otherwise transport the biomedical waste without obtaining prior permission of the prescribed authority. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. Its duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
- 5 The authorized person will ensure the compliance of the directions given in Bio-Medical Waste management Rule-2016, in time bound manner & compliance report be submitted to UPPCB.
6. The authorized person will comply the orders passed by Hon'ble NGT and Hon'ble High Court.
7. This authorization is valid for Generation, Segregation, Collection, Transportation, Storage (Temporary), Packaging and Disposal of Bio Medical Waste as mentioned above.

Memo No.: 17129205

Dated:01/09/2022

Copy To:
Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.10.12
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Vivek Roy

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 10401/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2019 Dated: 09/01/2020

To,

M/s ENVIRON WASTE CONNECTIONS LLP

BN-102-104, UPSIDC Indl. Area, MG Road, Phase-III, Hapur, Ghaziabad, UP, HAPUR, 201015

Tehsil : Hapur

District : HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10401 and 09/01/2020 .
2. Reference of application (No. and date) 5749839 and 03/11/2019 .
3. Mr ROHIT GUPTA of M/s ENVIRON WASTE CONNECTIONS LLP is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at BN-102-104, UPSIDC Indl. Area, Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat-5.1 Used or spent oil	Authorised Recycler or Incinerator	5 KL/Annum
2	Schedule-I, Cat-33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	5 Ton/Annum
3	Schedule-I, Cat-33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	50 Ton/Annum
4	Schedule-I, Cat-37.1 Sludge from wet scrubbers	Through TSDF	3.6 Ton/Annum
5	Schedule-I, Cat-37.2 Ash from incinerator and flue gas cleaning residue	Through TSDF	20.73 Ton/Annum

1. The authorization shall be valid for a period of 08/01/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok
Kumar
Tiwari

Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.01.20
15:17:51 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

03

Copy to: To the Regional Officer, U.P.Pollution Control Board, Hapur for information and necessary action .

Ashok
Kumar
Tiwari

Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.01.20
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CEO/EE, I/C Circle _____



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 08/08/2026

Registration No.: 202106000444

Name of the Owner	ROHIT GUPTA	Application Form Serial No.	HPUR0621RIN0042
Address of the Applicant	BN - 102 TO 104, PHASE -3, UPSIDC M.G ROAD INDUSTRIAL AREA HAPUR	Specimen Signature	
Date of Submission	18/06/2021	Company Address	BN:102-104, Phase-III, MG Road Indl Area, Ghaziaba
Company Name	Environ Waste Connections LLP		

Location Particulars

District	Hapur	Block	DHAULANA
Plot No./Khasra No.	BN:102-104	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/02/2019	Depth of the Well (in meter)	30.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	3.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	1.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	26/02/2020
Operational Device	Electric Motor	Maximum Allowable Rate of Withdrawal (m ³ /hr.):	1.00
		Maximum Allowable Running Hours Per Day:	10.00
		Maximum Allowable Annual Extraction of Ground Water:	3650

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण As CBMWTF comes under essential activities as per UPPCB and CPCB guidelines and Disposal of Bio Medical Waste is must within 24 Hours. Hence Water is required for Boilers and Floor Vehicle Washing etc..

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6"
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**

Application Form

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per GPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012, Phone: 0120-2883720



TEST REPORT: WATER LABORATORY (WASTE WATER)

Certificate
No. TC-9573

Customer/Unit Name & Address M/s Environ waste connection LLP, BN 102-104, Phase-III M.G Road, Hapur	Report No. UPPCB/GZB/WVW/07/23/231A		
	Report issue Date (dd/mm/yyyy)	14.07.23	
	Customer Ref. No:	-	
	Any other information	-	
Quantity:	2.0 L	Sample Receiving Date:	06.07.23
Batch No.	UPPCB/GZB/WVW/23	Date of Analysis Started:	07.07.23
Laboratory Code:	UPPCB/GZB/WVW/07/23	Date of Completion of Analysis:	14.07.23
Sample Type:	Grab	Date of Sampling:	06.07.23
Sampling Location :	Outlet of ETP	Sample collected by: Sri Ankit Kr. Varma, SDM Hapur, Sri T.U Khan SEAC-2, Youthika Scientist -D CPCB, Sri Kishan Singh, AEE	

Method of Analysis- , APHA, AWWA, WEF, 23 Edition, IS 3025 (Part-44) for BOD
Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24¹, 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	7.16	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	90.0	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	1270.0	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	1360.0	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	27.0	3 days 27°C IS 3025 (Part 44): 1993 Bio
6.	COD	250.0	mg/L	232.0	Chemical Oxygen Demand 5220 B Open Reflux Method

[Signature]
14/7/23
Analysed By

Reviewed By

[Signature]

(Scientific Officer/Quality Manager)

Authorized Signatory

[Signature]

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

*****END OF REPORT*****



सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL02960757383930R
Certificate Issued Date	: 30-Dec-2019 03:39 PM
Account Reference	: IMPACC (IV)/ dl724003/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL72400315648329989702R
Purchased by	: ENVIRON WASTE CONNECTIONS LLP
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ENVIRON WASTE CONNECTIONS LLP
Second Party	: BHARAT OIL AND WASTE MANAGEMENT LTD
Stamp Duty Paid By	: ENVIRON WASTE CONNECTIONS LLP
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line.....

AGREEMENT

THIS AGREEMENT made on this 31st Day of December 2019 between M/s Environ Waste Connections LLP, a Company incorporated under the companies Act 2015, having its registered Office located at D-27/1, Street No.-9, Near 30 Futta Road, Johripur Extn., Delhi-110094 and its Plant located at BN:102-104, Phase-III, UPSIDC, Mg Road Indl. Area, Ghaziabad-Hapur, UP-201015 (hereinafter called as "**FIRST PART**") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

For Environ Waste Connections LLP
 Rohit Gupta
 Director

For Bharat Oil & Waste Management Ltd.

Sanjayani
 Director

Page 1

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shclsestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

AND

M/s **Bharat Oil and Waste Management Ltd (BOWML)**, a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case December be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in **Collection, Transportation, Treatment and disposal of Bio-Medical Waste** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Plot No. BN:102-104, Phase-III, UPSIDC, Mg Road Indl. Area, Ghaziabad-Hapur, UP-201015, India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

Page 2

Rohit K...
 For Bharat Oil & Waste Management Ltd

For Bharat Oil & Waste Management Ltd.

[Signature]

Director

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3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART December send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

For Eastern Waste Connections LLP
 Rohit Gupta
 Director

For Bharat Oil & Waste Management Ltd.


 Director

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11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of One (1) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.


 Rohit Singh

For Bharat Oil & Waste Management Ltd Page 4


 Director

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this December also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

For Bharat Oil & Waste Management Ltd.
 Rohit Kupte
 Director

Page 5
 For Bharat Oil & Waste Management Ltd.


 Director

29. This Agreement December be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement December be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UPPCB approval No. Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

For Environmental Solutions LLP
 Rohit Gupta
 Director

For Bharat Oil & Waste Management Ltd.
 Page 6


 Director

This Agreement is signed on this 31st of December, 2019 at New Delhi.

For M/s Environ Waste Connections LLP

Rohit Gupta

By its authorized Signatory
Director /Partner
(Rohit Gupta)

Witnesses:

1. Vivek Gupta/ Manager Operation)
(Mobile: 8802518487)

2. Lalit Gupta
(Mobile: 8527735686)

GST No. 09AAGFE7372R1ZK
PAN No. AAGFE7372R
CIN No. / LLP Identification No. AAK-4269
Phone: 9891222627 ,9313346553
Email: ewc.srg@gmail.com

Rohit Gupta

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Naresh Manglani
Director

Director /Partner
(Naresh Manglani)/BT Manglani

1. *[Signature]*

(Name and Address)

2. Sandeep Kumar (9717700119)
(sandeep.kumar@bharatoil.com)

ANNEXURE - A**Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between M/s Environ Waste Connections LLP and Bharat Oil & Waste Management Ltd on date 31st of December 2019.

FIRST PARTY WILL PAY MEMBERSHIP DEPOSIT OF Rs. 50,000 (FIFTY THOUSAND RUPEES ONLY) TO SECOND PARTY TO BECOME MEMBER OF THE COMMON HWTSDF FACILITY. THE DEPOSIT WILL BE FOR AT LEAST 5 YEARS OR A PERIOD AS LONG AS THE COMMON HWTSDF IS AUTHORIZED BY UPPCB TO CARRY OUT THE OPERATIONS OR IF EITHER PARTY DECIDES TO TERMINATE THIS AGREEMENT, THE DEPOSIT WILL BE REFUNDED ONLY AFTER ADJUSTING ALL DUES OWED FROM THE FIRST PARTY TO SECOND PARTY. NO FINANCIAL CHARGES OR INTEREST IS APPLICABLE ON THE MEMBERSHIP DEPOSIT RECEIVED BY BOWML.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annun m	Second Part Rates
1.	Used Oil	5 MT	Rs.2000/- (Two Thousand only) per drum
2.	HW Empty Barrels MS/PVC 220 liters	5 MT	Rs.130/- (One Hundred Thirty) per drum
3.	Waste Battery without water & sludge	5 MT	Rs.13/- (Thirteen rupees) per kg
4.	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW3), Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: (Recyclable & in good condition having proper power supply, Memory, mother board, connection, cabinet, DVD Drive etc.)	20 MT	Rs. 13.00 per Kg (Rupees Thirteen per kg only)

- Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 litres will be free of charge. Note: Rate will be changeable according to market value.
- Quoted rated are inclusive of GST, with container.
- We will pay for the full loaded capacity of vehicle only.

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Environ Waste Connections LLP
Robit Gupta

For Bharat Oil & Waste Management Ltd.

[Signature]
 Director

Category -B: shall be paid by **FIRST PART:**

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Expired Medicines, Cotton Waste, plastic Waste, Oil Soaked cotton, paper, rubber waste, Hand gloves, Oily-Paint & Sludge etc (Incinerable) Chemicals waste with water mix, Empty Glue bottles, Oily Sludges,	20 MT	Rs. 20.00 per Kg (Rupees Twenty per kg only)
2	Air/Oil Filters (Incinerable)	0.5 MT	Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
3	CFL/Tube lights, Chokes, Capacitors, wires (E-waste & landfilable) Printers, Cartage, Mouse, Key board, CPU, Chargers, LCD, Touch panel, PCBA, batteries, camera, vib motor, speaker, IPC connector, receiver, SMT components, resistor, diode, triode, transitor, filter, IC, capacitor, mosfet, inductor, transformer, Lithium Battery	0.25 MT	Rs.20.00 per kg (Rupees Twenty Per kg Only)
4	Discarded chemical Containers below 200 liters capacity	0.5 MT	Rs. 15.00 per Kg (Rupees Fifteen per kg only)
5	Cooking Oil/Edible Oil	0.25 MT	Rs. 10/- Kg (Rs. Ten Only)
6.	ETP Sludge, Ash	3.6 MT , 90 MT	Rs.5.00/-kg(Rupees Five only)
7	Transport charge		As per actual

- Above rates are exclusive of all taxes;
- **Transport:** - You can also send wastes directly to our Kanpur Plant.

TERMS & CONDITIONS:

a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

- b)** A minimum billing of Rs.4000/- (Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200 kg, rates quoted below will be applicable and to be paid by FIRST PART.

For Bharat Oil & Waste Management Ltd.

Page 9

Robert Kuppala

Bin
Director

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- c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.
- d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non Hazardous Waste and those are not on returnable basis.
- f) **FIRST PART** shall also deliver their waste at **SECOND PART** plant at Kumbhi Kanpur UP at its own cost. If **SECOND PART** lifts the material transportation cost shall be borne by **FIRST PART** as quoted below. Loading is in scope of **FIRST PART**.
- g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- h) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by **FIRST PART** for safe transportation. Waste material shall be properly packed, sealed and labelled by the **FIRST PART** as per Rules.
- j) A maximum of 2 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the **FIRST PART**.
- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended **FIRST PART** (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- l) For Category (A) Payment shall be made by **SECOND PART** in favour of **FIRST PART** by Cheque/DD/NEFT within a week of receipt of **FIRST PART** Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) **FIRST PART** shall pay to **SECOND PART** within a week of receipt of **SECOND PART** Invoice, Payment by cheque/Demand Draft/ NEFT.
- n) **NO CASH TRANSACTION WILL BE ENTERTAINED**. However, besides cheque, **SECOND PART** accepts payments under NEFT/ RTGS route also. **FIRST PART** has to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- o) **TAXES / LEVIES:-** All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by **FIRST PART**.

Rohit Gupta
 Rohit Gupta
 Waste Connections LLP

[Signature]

- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART. CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For M/s Environ Waste Connections LLP



(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.



Director

(Second Part)





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Annexure-XIII

Environ Waste Connections LLP

Works : Common Bio-Medical Waste Treatment &
Disposal Facility approved by MOEF & CC, CPCB & UPPCB

Plant Address : BN-102-104, Phase-III, UPSIDC, MG Road Indl. Area, Ghaziabad, Hapur- 201015

Mob.: 7617768512, 8802518487 | Email : ewc.srg@gmail.com

Website: www.environwasteconnections.in

Date : 06/07/2023

To Whom Soever it May Concern

We Environ Waste Connections LLP situated at BN-102-104, Phase III, UPSIDC, M.G.Road Industrial Area, Hapur-201015 declare that we are having 14 numbers of company owned GPS Installed vehicle for collection and Transportation of Bio-Medical Waste Generated by Health Care Facility of the following District.

1. Ghaziabad
2. Noida
3. Greater Noida
4. Meerut
5. Bijnor
6. Muzaffarnagar
7. Saharanpur
8. Hapur

Authorized Signatory



For Environ Waste Connections LLP

100

ENVIRON WESTE CONNECTION'S LLP

VEHICLE DETAIL'S

S.NO.	VEHICLE NO.	ROUTE	DRIVER NAME	DRIVER CONTACT NO.	HELPER NAME	HELPER CONTACT NO.
1	UP14JT8303	GHAZIABAD	ALLAUDIN JI	9568874785	LAWKUSH	9205129752
2	UP14KT6461	GHAZIABAD	MEHBOOB ALI	8171354198	HUSAIN	N/A
3	UP14KT3013	GHAZIABAD	AJAB BHATI	7617768517	NAIEM	9205129752
4	UP14KT0651	NOIDA	DEEPAK	9958983724	MUNFAID	N/A
5	UP14KT0652	GREATER NOIDA	SANDEEP	8826952002	SAIHJAD	9821211618
6	UP14KT3014	GREATER NOIDA	AASHIF	9310947131	FARMUD	7618581096
7	UP14KT6460	NOIDA	SANJU BHATI	9891197178	VEER SINGH	6396019058
8	UP14JT7211	MEERUT	SHIVAM	7906433990	N/A	N/A
9	UP14JT5193	MEERUT	GULZAR	8171811740	N/A	N/A
10	UP14JT7039	BIJNOR	SANJEEV	7088899965	SOM SINGH	7088713913
11	UP14JT4852	GHAZIABAD	IRFAN	7017996633	N/A	N/A
12	UP14JT4851	MUZZAFARN AGER	AMIR	7302448048	ZIBRAN AKHTAR	N/A
13	UP14JT7080	STAND BY (IN PLANT)				
14	UP14MT4139	STAND BY (IN PLANT)				

VEHICLE NO. UP14JT8303

ROUTE GHAZIABAD
DRIVER NAME ALLAUDIN JI
DRIVER CONTACT NO 9568874785
HELPER NAME LAWKUSH
HELPER CONTACT NO 9205129752

The screenshot displays a map interface with a vehicle icon labeled 'UP14JT8303' positioned on a road. The map shows various streets and landmarks in Ghaziabad, including 'Kalya Ghaziabad' and 'Jagan Road'. To the right of the map is a data panel with the following information:

vehicle	UP14JT8303
Vehicle	UP14JT8303 (035863104744664)
Status	ONROAD
Date	2020/07/08
Time	11:24:01
Latitude	26.6670
Longitude	77.4211
Speed	0
Heading	297.0
Address	Ghaziabad Uttar Pradesh 201001 India

VEHICLE NO. UP14KT6461

ROUTE NOIDA
DRIVER NAME MEHBOOB ALI
DRIVER CONTACT NO 8171354198
HELPER NAME HUSAIN
HELPER CONTACT NO N/A

The screenshot shows a GPS tracking application interface. On the left, a map displays the location of vehicle UP14KT6461 in Ghaziabad, with labels for Subitabad, Ghaziabad, and Yamundha. On the right, a data panel provides the following information:

vehicle	UP14KT6461
Vehicle	UP14KT6461 (595172101711701)
Status	Ignition OFF
Date	2/23/2023
Time	11:23:55
Latitude	26.0352
Longitude	77.4032
Altitude	0
Heading	180.0
Address	Ghaziabad Uttar Pradesh 201002 India

VEHICLE NO. UP14KT3013

ROUTE GHAZIABAD
DRIVER NAME AJAB BHATI
DRIVER CONTACT NO 7617768517
HELPER NAME NAIEM
HELPER CONTACT NO 9205129752

The screenshot shows a vehicle tracking application interface. On the left is a map with a vehicle icon labeled 'UP14KT3013' positioned at a location. On the right is a data panel with the following information:

Vehicle	UP14KT3013 (0255172101709382)
Status	Offline
Plate	UP14KT3013
Time	11:07:33
Latitude	28.63
Longitude	77.4326
Speed	0
Heading	0.0
Address	Crossings Republik Ghaziabad Uttar Pradesh 201016 India

VEHICLE NO. UP14KT0651

ROUTE NOIDA
DRIVER NAME DEEPAK
DRIVER CONTACT NO 9958983724
HELPER NAME MUNFAID
HELPER CONTACT NO N/A

The screenshot shows a vehicle tracking interface. On the left is a map with a red location pin and a label 'UP14KT0651'. On the right is a data panel with the following information:

Vehicle	UP-14KT065
Vehicle	UP14KT0651 (0365172100376153)
Status	Stopped
Date	20/11/2019
Time	11:39:54
Latitude	26.5933
Longitude	77.3414
Speed	0
Heading	0.0
Address	City Centre, Marg, Noida, Uttar Pradesh 201301, India

VEHICLE NO. UP14KT0652

ROUTE GREATER NOIDA
DRIVER NAME SANDEEP
DRIVER CONTACT NO 8826952002
HELPER NAME SAIHJAD
HELPER CONTACT NO 9821211618



VEHICLE NO. UP14KT3014

ROUTE GREATER NOIDA
DRIVER NAME AASHIF
DRIVER CONTACT NO 9310947131
HELPER NAME FARMUD
HELPER CONTACT NO 7618581096

The screenshot shows a GPS tracking application interface. On the left is a map of Greater Noida with a vehicle icon labeled 'UP14KT0652'. The right side features a data panel with the following information:

vehicle	UP14KT0652
Vehicle	UP14KT0652
Status	Ignition OFF
Date	2023-07-08
Time	10:56:45
Latitude	28.5711
Longitude	77.4531
Speed	0
Heading	0.0
Address	Greater No India

VEHICLE NO. UP14KT6460

ROUTE NOIDA
DRIVER NAME SANJU BHATI
DRIVER CONTACT NO 9891197178
HELPER NAME VEER SINGH
HELPER CONTACT NO 6396019058

The screenshot shows a vehicle tracking interface. On the left is a map with a vehicle icon labeled 'UP14KT6460'. On the right is a data panel with the following information:

vehicle	UP14KT6460
Vehicle	UP14KT6460 (3551721018851)
Status	IgnitionOff
Date	2020/07/08
Time	11:23:51
Latitude	28.5147
Longitude	77.0709
Speed	0
Heading	0.0
Address	Greater Noida Expressway [Skolan Busona Nagar] Uttar Pradesh, 201321 India

VEHICLE NO. UP14JT7211

ROUTE MEERUT
DRIVER NAME SHIVAM
DRIVER CONTACT NO 7906433990
HELPER NAME N/A
HELPER CONTACT NO N/A

The image shows a map interface with a search bar at the top. A location pin is placed on the map, labeled 'Meerut' and 'UP14JT7211'. To the right of the map is a data panel with the following information:

vehicle	UP14JT7211
Vehicle	UP14JT7211 (086600303218846)
Status	Ignition Off
Date	2023-07-05
Time	11:23:55
Latitude	26.9992
Longitude	77.7574
Speed	0
Heading	0.0
Address	Uttar Pradesh 250003 India

VEHICLE NO. UP14JT5193

ROUTE MEERUT
DRIVER NAME GULZAR
DRIVER CONTACT NO 8171811740
HELPER NAME N/A
HELPER CONTACT NO N/A

The screenshot displays a map interface with a vehicle icon labeled 'UP14JT5193' positioned near Meerut. The map includes labels for 'Meerut', 'Mothwar', and 'Shikharpur'. On the right side, a data panel provides the following information:

Vehicle	UP14JT5193 (086800002212372)
Status	Offline
Date	2022-07-03
Time	11:24:01
Latitude	29.876
Longitude	77.6080
Speed	0
Heading	155.0
Address	NH34 (Chachabad D/M) Uttar Pradesh 250207 India

VEHICLE NO. UP14JT7039

ROUTE BIJNOR
DRIVER NAME SANJEEV
DRIVER CONTACT NO 7088899965
HELPER NAME SOM SINGH
HELPER CONTACT NO 7088713913



VEHICLE NO. UP14JT4852

ROUTE GHAZIABAD
DRIVER NAME IRFAN
DRIVER CONTACT NO 7017996633
HELPER NAME N/A
HELPER CONTACT NO N/A

The screenshot shows a vehicle tracking application interface. On the left is a map of Ghaziabad, India, with a red dot indicating the vehicle's location. The map includes labels for various areas like 'Bajaj Nagar', 'Surya Nagar', 'Indresh M Area', 'Vasundhara', and 'Ghaziabad'. On the right side, there is a data panel with the following information:

Vehicle	UP14JT4852
Vehicle	UP14JT4852 (086803002215670)
Speed	120 km/h
Date	11/27/2019
Time	11:29:36
Latitude	28.6709
Longitude	77.3419
Altitude	0
Heading	57.0
Address	GT Road Ghaziabad Uttar Pradesh 201011 India

VEHICLE NO. UP14JT4851

ROUTE MUZZFARNAGAR
DRIVER NAME AMIR
DRIVER CONTACT NO 7302448048
HELPER NAME ZABRAN AKHTAR
HELPER CONTACT NO N/A

The screenshot shows a vehicle tracking interface. On the left is a map with a red location pin labeled 'UP14JT4851' in Muzaffarnagar. On the right is a data panel with the following information:

Vehicle	UP14JT4851
Vehicle	UP14JT4851 (0868003032191301)
Status	Ignition Off
Date	2023-07-05
Time	11:23:02
Latitude	29.4519
Longitude	77.7345
Speed	0
Heading	0
Address	Muzaffarnagar, India, Pincode: 201001

VEHICLE NO. UP14JT7080

ROUTE N/A
DRIVER NAME N/A
DRIVER CONTACT NO N/A
HELPER NAME N/A
STAND BY (IN PLANT)

The screenshot shows a web-based vehicle tracking interface. On the left, a map displays the vehicle's location with a label 'UP14JT7080'. The right-hand panel contains the following data:

vehicle	UP14JT7080
Vehicle	UP14JT7080 (0365205038259221)
Status	Ignition Off
Date	2025-07-20
Time	11:42:06
Latitude	28.6296
Longitude	77.5776
Speed	0
Heading	0.0
Address	MDR15CV Ghaziabad Uttar Pradesh 201415 India

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-110018/01/2021-CAQM/8218-40

Dated: 23rd June, 2022

Subject: Standard list of approved fuels for various applications across NCR.

WHEREAS, emissions due to use of polluting fuels for various industrial, vehicular, domestic and miscellaneous purposes contribute significantly to the degradation of air quality in the NCR and adjoining areas and accordingly a consistent need has been felt to switch over to lesser polluting and cleaner fuel in the NCR;

2. WHEREAS, the Central Govt., State Govts. in the NCR and the Govt. of the NCT of Delhi have been continually making efforts to move towards use of cleaner fuels across various sectors contributing to the overall air quality in the region;

3. WHEREAS, the Govt. of NCT of Delhi and the State Govts. of Haryana and Rajasthan have an approved fuel list for various applications in their respective states, including the districts in the NCR, the State of Uttar Pradesh presently does not have an approved fuel list of its own;

4. WHEREAS, a perusal of such approved fuel lists as above indicates that there are still some heavily polluting fuels featuring in the approved fuel lists like coal, HSD, Naptha, LDO etc., the lists are not comprehensive, non-uniform and vary significantly from state to state;

5. WHEREAS, the matter related to use of clean fuels for industrial applications has already been deliberated extensively in the Commission from time to time and shifting of industries to PNG / cleaner fuels has been a priority area for the Commission and to this effect, statutory directions for permissible fuels for industrial applications in the NCR have already been issued in terms of Direction Nos. 53, 62, 63 and 64 dated 04.02.2022, 17.03.2022, 18.05.2022 and 02.06.2022 respectively;

2and

6. WHEREAS, the concerns of air pollution are uniform across NCR and particularly from the standpoint of a common airshed approach for the entire NCR and adjoining areas, it is desirable to have a unified list of approved fuels for various applications across all sectors in the entire territorial jurisdiction of the NCR towards aiming for uniform and better emission standards and an overall improved air quality in the region;

7. WHEREAS, in pursuance of the Order of Hon'ble Supreme Court of India dated 16.12.2021 (Civil) No 1135 in the matter of Aditya Dubey (minor) and Anr v/s UOI & Ors, directed the Commission to with a view to "find permanent solution to the air pollution menace occurring every year in Delhi and NCR, suggestions may be invited from the general public as well as the experts in the field, an Expert Group was constituted by the Commission to examine and deliberate upon all such suggestions and proposals;

8. WHEREAS, the Expert Group in their report in the subject matter have also strongly recommended phasing out usage of heavily polluting fossil fuels like coal, diesel oil, light diesel oil (LDO), Pyrolysis oil, Naptha etc. across NCR and to this end, have recommended a "Common" approved fuel list for NCR, incorporating cleaner fuels, to the extent possible;

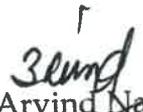
9. WHEREAS, the proposed standard / common fuel list for NCR was also deliberated upon as an agenda item in the recently held meeting of the full Commission on 25.05.2022 and considering the need to optimally balance the imperatives of sustainability of operations as also the emissions from use of various types/ categories of fuels that have a direct bearing on the air quality, the Commission approved the standard fuel list for uniform adoption of clean fuels across the entire NCR, barring some exceptions;

10. NOW, THEREFORE, in exercise of its powers under Section 12 of the Act, the Commission hereby directs for adoption of a standard list of fuels in NCR as annexed;

Sand

11. The aforesaid standard list of approved fuels shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list shall be completely in force in the entire NCR w.e.f. 01.01.2023.

12. Strict compliance of the above noted directions of the Commission be ensured by all concerned.


(Arvind Nautiyal)
Member-Secretary
Tel No.: 011-23701197
Email: arvind.nautiyal@gov.in

To,

1. The Chief Secretary, Govt. of Haryana.
2. The Chief Secretary, Govt. of Rajasthan.
3. The Chief Secretary, Govt. of Uttar Pradesh.
4. The Chief Secretary, Govt. of NCT of Delhi.
5. Member Secretary, Haryana State Pollution Control Board.
6. Member Secretary, Rajasthan State Pollution Control Board.
7. Member Secretary, Uttar Pradesh State Pollution Control Board.
8. Member Secretary, Delhi Pollution Control Committee.

Copy to:

The Chairperson and all Members, CAQM.


(Arvind Nautiyal)
Member-Secretary

Standard list of approved fuels for entire NCR

- **Petrol** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Diesel** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Hydrogen/Methane**- Vehicular and Industrial purposes.
- **Natural Gas (CNG/ PNG/ LNG)** - **Vehicular, Industrial and Domestic Purposes**
- **Liquified Petroleum Gas (LPG) /Propane/Butane** - **Vehicular, Industrial and Domestic Purposes**
- **Electricity** - **Vehicular, Industrial, Commercial and Domestic Purposes.**
- **Aviation turbine fuel**
- **Biofuels** (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- **for industrial/vehicular/Domestic purposes as applicable.**
- **Refuse Derived Fuel (RDF)** for Power plants, Cement plants, Waste to Energy plants.
- **Firewood/ Biomass briquettes for religious purposes.**
- **Wood/Bamboo Charcoal** for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (with emission channelization/control system) and Open eateries/ Dhabas.
- **Wood charcoal** for cloth ironing.
- **Electricity/ CNG/ Firewood and Biomass briquettes** for Crematoria.

2/2/2018

Annexure to Direction No. 65Fuels permissible only beyond the jurisdiction of GNCTD

- **Biomass/Agriculture refuse and Pellets/ briquettes** - for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Biomass Pellets/ briquettes** - for Tandoors and Grills of Hotels/ Restaurants/ Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/ Dhabas.
- **Metallurgical coke** - For industrial purposes in standalone Cupola based Foundries.
- **"Low Sulphur Fuels"** namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil - for industrial purposes in metal smelting/melting/ refining / heating furnaces and kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants in the NCR.
2. Specific requirement of any other fuel(s), other than in the lists above, by a class/category of industries / other entities, owing to technical, technological and / or process requirements shall be considered by CAQM on merits.
3. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
4. All other fuels will be deemed as "unapproved" in as far as the NCR is concerned.

Sumit



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No. A110018/01/2021/CAQM

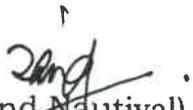
Dated: 3rd April' 2023

Addendum to Direction No: 65

Subject: Standard list of approved fuels for various applications across NCR - reg.

Pursuant to the approval of the Commission at the meeting held on 10.03.2023 and in partial modification of the Commission's Direction No. 65 dated 23.06.2022, 'Annexure to Direction No.-65' is hereby updated and may now be read as **annexed** with this addendum.

Enclosure: As above


(Arvind Nautiyal)
Member - Secretary

To

1. Member Secretary, UP State Pollution Control Board.
2. Member Secretary, Haryana State Pollution Control Board.
3. Member Secretary, Rajasthan State Pollution Control Board.
4. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. Chief Secretary, Government of Haryana, Haryana.
2. Chief Secretary, Government of Uttar Pradesh, Uttar Pradesh.
3. Chief Secretary, Government of Rajasthan, Rajasthan.
4. Chief Secretary, Government of NCT of Delhi, New Delhi.
5. Chairman, UP State Pollution Control Board.
6. Chairman, Haryana State Pollution Control Board.
7. Chairman, Rajasthan State Pollution Control Board.
8. Chairman, Delhi Pollution Control Committee.
9. Chairman, CPCB, New Delhi.
10. Addl. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.


(R.K. Agrawal)
Director

(Revisions highlighted in bold letters)

Standard list of approved fuels for entire NCR

- Petrol (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel
- Diesel (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel and **fuel for Power Generating Set.**
- Hydrogen/Methane – Vehicular and Industrial purposes
- Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes
- Liquefied Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes
- Electricity – Vehicular, Industrial, Commercial and Domestic Purposes.
- Aviation turbine fuel
- Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
- Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
- Firewood / Biomass briquettes for religious purposes.
- Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/ Banquet Halls (with emission channelization/control system) and Open eateries/Dhabas
- Wood charcoal for cloth ironing.
- Electricity/CNG/Firewood and Biomass briquettes for Crematoria.



Fuels permissible only beyond the jurisdiction of GNCTD

- **Pellets/briquettes made out of biomass/Agriculture refuse, rice-husk, waste wood, saw dust and chips generating during wood processing wastes/ saw dust** – for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Wood Charcoal – for lead recycling (secondary process) units**
- Biomass Pellets/briquettes – for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/Dhabas.
- Metallurgical coke – For industrial purposes in standalone Cupola based Foundries.
- “Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil – for industrial purposes in metal smelting/melting/refining/heating furnaces and **in Tunnel/ Refractory** kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants (**TPPs**) including **Captive TPPs** in the NCR.
2. **“Wood, wood logs/ blocks etc.” shall not be permitted as approved fuels.**
3. Specific requirement of any other fuels(s), other than in the lists above, by a class/category of industries/other entities, owing to technical, technological and/or process requirement shall be considered by CAQM on merits.
4. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
5. All others fuels will be deemed as “unapproved” in as far as the NCR is concerned.

2/2



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No. A110018/01/2021/CAQM

Dated: 3rd April' 2023

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Enclosure: As above


(Arvind Nautiyal)
Member - Secretary

To

1. Member Secretary, UP State Pollution Control Board.
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3. Member Secretary, Rajasthan State Pollution Control Board.
4. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. Chief Secretary, Government of Haryana, Haryana.
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3. Chief Secretary, Government of Rajasthan, Rajasthan.
4. Chief Secretary, Government of NCT of Delhi, New Delhi.
5. Chairman, UP State Pollution Control Board.
6. Chairman, Haryana State Pollution Control Board.
7. Chairman, Rajasthan State Pollution Control Board.
8. Chairman, Delhi Pollution Control Committee.
9. Chairman, CPCB, New Delhi.
10. Addl. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.


(R.K. Agrawal)
Director

(Revisions highlighted in bold letters)

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- Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes
- Liquefied Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes
- Electricity – Vehicular, Industrial, Commercial and Domestic Purposes.
- Aviation turbine fuel
- Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
- Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
- Firewood / Biomass briquettes for religious purposes.
- Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/ Banquet Halls (with emission channelization/control system) and Open eateries/Dhabas
- Wood charcoal for cloth ironing.
- Electricity/CNG/Firewood and Biomass briquettes for Crematoria.

2019

Fuels permissible only beyond the jurisdiction of GNCTD

- **Pellets/briquettes made out of biomass/Agriculture refuse, rice-husk, waste wood, saw dust and chips generating during wood processing wastes/ saw dust** – for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
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2/10/14

उ० प्र० प्रदूषण नियंत्रण बोर्ड,

डी०एन०-12 सी, विमर्श एलएलपी,
हापुड़ नगर, हापुड़

पञ्जीकः

492341

/सी-1/मायु-140/का०ए०जी०-पर्या०क्षतिपूर्ति/2023

दिनांक
21-4-23

सेवा में,

मैसर्स इन्वायरन वेस्ट कनेक्शन एलएलपी,
बी०एन०-102 से 104, फेज-3,
एम०जी०रोड औद्योगिक क्षेत्र,
हापुड़

विषय मैसर्स इन्वायरन वेस्ट कनेक्शन एलएलपी, हापुड़ के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस प्रेषण के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए०संख्या-109/2023 संजय तिवारी बनाम यूनियन आफ इण्डिया एवम् अन्य में पारित आदेश दिनांक-20.12.2023 के अनुपालन में संयुक्त समिति द्वारा इकाई का निरीक्षण दिनांक-23.03.2023 को किया गया। निरीक्षण में पाया गया कि इकाई द्वारा इन्सीनेटर में ईंधन हेतु एच०एस०डी० का प्रयोग किया जाता है जो कि सी०ए०व्यू०एम० के निर्देश संख्या-65 द्वारा जारी की गयी वैध ईंधन की सूची में चिन्हित नहीं है। उक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, गाजियाबाद द्वारा इकाई के विरुद्ध दिनांक-01.01.2023 से मा० राष्ट्रीय हरित अधिकरण की गठित समिति के निरीक्षण दिनांक-23.03.2023 तक (कुल 82 डिकाल्टर दिवस) हेतु रूपया-12,30,000/- (रूपया बारह लाख तीस हजार मात्र) एवम् सुवारात्मक कार्यवाही हेतु अनुपालन किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

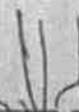
उपरोक्त के अनुक्रम में क्षेत्रीय अधिकारी, गाजियाबाद की आख्या एवम् संस्तुति एवम् उक्त पर सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त तथा मा० एन०जी०टी० के आदेशों के अनुपालन में नैसर्ग इन्वायरन वेस्ट कनेक्शन एलएलपी, बी०एन०-102 से 104, फेज-3, एम०जी०रोड औद्योगिक क्षेत्र, हापुड़ के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्न कारण बताओ नोटिस जारी किया जाता है :-

"यह कि क्यों न मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइड लाइन के आधार पर मैसर्स इन्वायरन वेस्ट कनेक्शन एलएलपी, बी०एन०-102 से 104, फेज-3,

एम0जी0रोड औद्योगिक क्षेत्र, हापुड़ के विरुद्ध रूपया-12,30,000/- (रूपया बारह लाख तीस हजार मात्र) एवम् सुधारात्मक कार्यवाही हेतु अनुपालन किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाये?"

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में आपकी इकाई के विरुद्ध रूपया-12,30,000/- (रूपया बारह लाख तीस हजार मात्र) एवम् सुधारात्मक कार्यवाही हेतु अनुपालन किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,


(विवेक सिंह)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।


मुख्य पर्यावरण अधिकारी, वृत्त-1





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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

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Ref No- 197930 /C-1/बी०एम०डब्ल्यू०-11/का०ब०नो०-निक्षेप/2023

Date: 19.7.23

सेवा में

पंजीकृत

मैसर्स इन्वायरन वेस्ट कनेक्शन एल०एल०पी०,
बी०एन०-102, 104, फेज-3, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड,
हापुड।

विषय- उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 23.11.2022 एवं दिनांक 21.04.2023 को शर्त निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 92341/सी-1/वायु-148/ का०ब०नो०-पर्या०क्षतिपूर्ति/2023 दिनांक 21.04.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था एवं पत्र संख्या एच 92341/सी-1/वायु-148/का०ब०नो०-पर्या०क्षतिपूर्ति/2023 दिनांक 21.04.2023 द्वारा रू० 12,30,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया था। क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति के आधार पर सम्यक विचारोपरान्त उद्योग के विरुद्ध जारी कारण बताओ नोटिस दिनांक 23.11.2022 एवं दिनांक 21.04.2023 को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है:-

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू० रू० 10,40,000/- (रू० दस लाख चालीस हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड-UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये अन्यथा प्रश्नगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई का संचालन राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये जाने के उपरान्त ही किया जाये।
3. इकाई द्वारा जल/वायु प्रदूषण नियंत्रण व्यवस्था का सुचारु संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर उ०प्र० भू-गर्भ जल विभाग से भू-गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. मा० उच्चतम न्यायालय/मा० उच्च न्यायालय/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी०ए०क्यू०एम० द्वारा समय-समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

उपरोक्त निर्देशों का समयबद्ध अक्षरशः अनुपालन सुनिश्चित करें।

भवदीय,


(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, हापुड।
2. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, हापुड।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1